

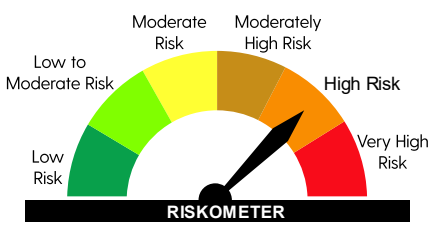
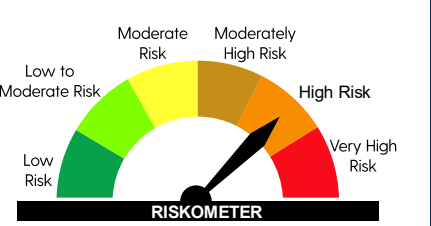
SCHEME INFORMATION DOCUMENT
Choice Gold ETF Fund of Fund (Consolidated
Std. Obs. 1)

(An open-ended Fund of Fund Scheme investing in units of Choice Gold ETF)

Name of the Mutual Fund	Choice Mutual Fund
Name of the Asset Management Company	Choice AMC Private Limited CIN: U66190MH2007PTC177075
Address of AMC	1 st Floor, Sunil Patodia Tower, Plot No 156-158 J.B. Nagar, Andheri (East), Mumbai 400099
Website of AMC	https://choicemf.com/
Name of the Trustee Company	Choice Trustees Services Private Limited CIN : U66190MH2025PTC440639
Address of Trustee Company	1 st Floor, Sunil Patodia Tower, Plot No 156-158 J.B. Nagar, Andheri (East), Mumbai 400099
Name of the Scheme	Choice Gold ETF Fund of Fund
Category of Scheme	Gold ETF FOF – Domestic
Scheme Code (Consolidated Std. Obs. 7)	To be disclosed after obtaining the same approval
New Fund Offer open date	_____
New Fund Offer close date	_____

Offer of Units of Rs. 10/- (Rupees Ten only) each for cash during the New Fund Offer Period and during the Continuous offer for Units at NAV based prices

(Consolidated Std. Obs. 3 & Consolidated Std. Obs. 5)

Investment objective	Scheme Riskometer	Benchmark Riskometer As per AMFI Tier I Benchmark – Domestic price of Gold
Choice Gold ETF Fund of Fund The investment objective of the Scheme is to seek to generate returns by investing in units of Choice Gold ETF. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.	 RISKOMETER The risk of the scheme is High	 RISKOMETER The risk of the benchmark is High
Investors should consult their financial advisors if in doubt about whether the product is suitable for them		

The above product labelling assigned during the New Fund Offer (NFO) is based on internal assessment of the scheme characteristics or model portfolio and the same may vary post NFO when the actual investments are made.

The Investors are advised to refer to the Statement of Additional Information (SAI) for details of Choice Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on

<https://choicemf.com/>

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public Subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the Scheme that a prospective investors ought to know before investing. Before investing, Investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

SAI is incorporated by reference (**is legally a part of the Scheme Information Document**). For a free copy of the current **SAI**, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the **SAI** and not in isolation.

This Scheme Information Document is dated December ____, 2025.

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HIGHLIGHTS/SUMMARY OF THE SCHEME

Sr. No.	Title	Description				
I.	Benchmark (TRI)	Domestic price of gold. (Std. obs. 9) Rationale for adoption of benchmark: The scheme proposes to generate returns in line with returns generated by investment in physical Gold by predominantly investing in Choice Gold ETF. As most of the investment will be in Choice Gold ETF and with no indices available to benchmark against, it is proposed to benchmark the scheme performance against the benchmark of the Choice Gold ETF which is domestic prices of Gold. The Trustee reserves right to change benchmark in future for measuring performance of the Scheme subject to SEBI Mutual Fund Regulations and other prevailing guidelines in this regard including the guidelines / circulars issued by SEBI and AMFI for bringing uniformity in Benchmarks of Mutual Fund Schemes, and including the requirement to issue an addendum with regard to such change.				
II.	Plans and Options Plans/ Options and sub options under the Scheme	The Scheme has two Plans – (a) Regular Plan and (b) Direct Plan. Regular Plan - Regular Plan is available for all types of Investors investing through a Distributor. Direct Plan - Direct Plan is only for Investors who purchase/subscribe Units in the Scheme directly with the Fund and is not available for Investors who route their investments through a Distributor. Each of the above Plans offer following options: 1. Growth Option - This option is suitable for Investors who are seeking long term capital growth. 2. Income Distribution cum Capital Withdrawal (IDCW) Option -Under the IDCW option, facility for Reinvestment of Income Distribution cum capital withdrawal option (IDCW Re-investment) and Payout of Income Distribution cum capital withdrawal option (IDCW Payout) is available. Between “Growth” or “IDCW” option, the default will be treated as “Growth”. In “IDCW” option between “IDCW Payout” or “IDCW Reinvestment”, the default will be treated as “IDCW Reinvestment”. For details with respect to AMFI Best Practices Guidelines dated February 2, 2024 on treatment of applications received with invalid ARNs or ARNs subsequently found to be invalid, Investors are requested to refer to the relevant provisions of the SAI. Default scenarios available to the Investors under the Plans of the Scheme Treatment of applications under "Direct" / "Regular" Plans: <table><tr><td></td><td>Broker Code mentioned by the</td><td>Plan mentioned by the</td><td>Default Plan to be</td></tr></table>		Broker Code mentioned by the	Plan mentioned by the	Default Plan to be
	Broker Code mentioned by the	Plan mentioned by the	Default Plan to be			

		<table><tr><td>Scenario</td><td>Investor</td><td>Investor</td><td>captured</td></tr><tr><td>1</td><td>Not mentioned</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>2</td><td>Not mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>3</td><td>Not mentioned</td><td>Regular</td><td>Direct Plan</td></tr><tr><td>4</td><td>Mentioned</td><td>Direct</td><td>Direct Plan</td></tr><tr><td>5</td><td>Direct</td><td>Not mentioned</td><td>Direct Plan</td></tr><tr><td>6</td><td>Mentioned</td><td>Regular</td><td>Regular Plan</td></tr><tr><td>7</td><td>Mentioned</td><td>Not mentioned</td><td>Regular Plan</td></tr></table>	Scenario	Investor	Investor	captured	1	Not mentioned	Not mentioned	Direct Plan	2	Not mentioned	Direct	Direct Plan	3	Not mentioned	Regular	Direct Plan	4	Mentioned	Direct	Direct Plan	5	Direct	Not mentioned	Direct Plan	6	Mentioned	Regular	Regular Plan	7	Mentioned	Not mentioned	Regular Plan
Scenario	Investor	Investor	captured																															
1	Not mentioned	Not mentioned	Direct Plan																															
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4	Mentioned	Direct	Direct Plan																															
5	Direct	Not mentioned	Direct Plan																															
6	Mentioned	Regular	Regular Plan																															
7	Mentioned	Not mentioned	Regular Plan																															
		For detailed disclosure on default Plans and options, kindly refer SAI Both the Plans will have a common portfolio. The Trustee reserves the right to add/discontinue any other options/ sub-options under the Scheme.																																
III.	Load Structure	Entry Load: Not Applicable (Consolidated Std. Obs. 47) (Std. obs. 16) Exit Load is an amount which is paid by the Investor to redeem the units from the Scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (https://www.choicemf.com/) or call at toll free no. 1800 266 3866 or reach out to your distributor. Applicable Load Structure: <table><tr><td>Type of Load</td><td>Load chargeable (as %age of NAV)</td></tr><tr><td>Entry Load</td><td>Not Applicable Pursuant to para-No. 10.4.1 of SEBI Master Circular No. SEBI/ HO/ IMD /IMD – PoD – 1 / P / CIR /2024 / 90 dated June 27, 2024, there will be no entry load charged to the schemes of the Mutual Fund.</td></tr><tr><td>Exit Load</td><td>a. If redeemed/switched out within 12 months (upto 365 days) from the date of allotment: 1% b. If redeemed/switched out after 12 months (beyond 365 days) from the date of allotment and before 24 months (upto 730 days) from the date of allotment: 0.5% c. redeemed/switched out after 24 months (beyond 730 days) from the date of allotment: Nil</td></tr></table> Pursuant to para 10.3 of SEBI Master Circular on Mutual Funds, Exit Load charged, if any, shall be credited back to the Scheme. Goods and Services tax on Exit Load shall be paid out of the Exit Load proceeds and Exit Load net of Goods and Services tax shall be credited to the Scheme. Exit Load, if any, prevailing on the date of enrolment of SIP/ STP shall be levied in the Scheme. The following switches within the Scheme will not attract any Exit Load – (i) switch from Direct Plan to Regular Plan and vice versa. (ii) switches made from Growth option to IDCW option or vice-versa within the respective Plans offered under the Scheme.	Type of Load	Load chargeable (as %age of NAV)	Entry Load	Not Applicable Pursuant to para-No. 10.4.1 of SEBI Master Circular No. SEBI/ HO/ IMD /IMD – PoD – 1 / P / CIR /2024 / 90 dated June 27, 2024, there will be no entry load charged to the schemes of the Mutual Fund.	Exit Load	a. If redeemed/switched out within 12 months (upto 365 days) from the date of allotment: 1% b. If redeemed/switched out after 12 months (beyond 365 days) from the date of allotment and before 24 months (upto 730 days) from the date of allotment: 0.5% c. redeemed/switched out after 24 months (beyond 730 days) from the date of allotment: Nil																										
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	Investors are requested to check the prevailing load structure of the Scheme before investing. Any imposition or enhancement in the load shall be applicable on prospective investments only. However, AMC shall not charge any load on issue of bonus units and units allotted on reinvestment of dividend for existing as well as prospective investors. (Std. obs. 16) Subject to the SEBI MF Regulations, the Trustee reserves the right to modify/alter the Load structure on the Units subscribed/redeemed on any Business Day. At the time of changing the Load structure, the AMC/ Mutual Fund may adopt the following procedure: The addendum detailing the changes will be attached to the Scheme Information Document and Key Information Memorandum. The addendum will be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and Key Information Memoranda already in stock. (Std. obs. 16) Arrangements will be made to display the addendum in the Scheme Information Document in the form of a notice in all the Investor Service Centres and distributors/brokers’ offices. (Std. obs. 16) The introduction of the Exit Load along with the details will be stamped in the acknowledgement slip issued to the Investors on submission of the application form and will also be disclosed in the statement of accounts issued after the introduction of such Load.(Std. obs. 16) A public notice shall be provided on the website of the AMC in respect of such changes. (Std. obs. 16) However, the Redemption /Repurchase Price will not be lower than 95% of the applicable NAV. (Consolidated Std. Obs. 47) (Std. Obs. 17(b)) The Trustee shall have the right to modify the Exit Load structure with prospective effect subject to a maximum prescribed under the SEBI MF Regulations.																						
IV	Minimum Application Amount (including switch-ins) During New Fund Offer: <table><tr><th>Particulars</th><th>Details</th></tr><tr><td>Initial investment (including switch-ins)</td><td>Rs. 500/- and in multiples of Rs. 1/- thereafter</td></tr><tr><td>Additional Purchases (including switch-ins)</td><td>Rs. 500/- and in multiples of Rs. 1/- thereafter</td></tr><tr><td>Redemption/Repurchase</td><td>Any amount</td></tr><tr><td>SIP</td><td>Please refer table below</td></tr></table><table><tr><th></th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th><th>SIP Dates / Days</th></tr><tr><td>Daily</td><td>Rs.250/- and in multiples of Rs.1/- thereafter</td><td>30</td><td>All business days</td></tr><tr><td>Weekly</td><td>Rs.250/- and in multiples of Rs.1/- thereafter</td><td>12</td><td>Any Day from Monday to</td></tr></table>	Particulars	Details	Initial investment (including switch-ins)	Rs. 500/- and in multiples of Rs. 1/- thereafter	Additional Purchases (including switch-ins)	Rs. 500/- and in multiples of Rs. 1/- thereafter	Redemption/Repurchase	Any amount	SIP	Please refer table below		Minimum Amount	Minimum Instalments (Nos.)	SIP Dates / Days	Daily	Rs.250/- and in multiples of Rs.1/- thereafter	30	All business days	Weekly	Rs.250/- and in multiples of Rs.1/- thereafter	12	Any Day from Monday to
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	Minimum Amount	Minimum Instalments (Nos.)	SIP Dates / Days																				
Daily	Rs.250/- and in multiples of Rs.1/- thereafter	30	All business days																				
Weekly	Rs.250/- and in multiples of Rs.1/- thereafter	12	Any Day from Monday to																				

			Friday
Fortnightly	Rs.500/- and in multiples of Rs.1/- thereafter	12	1st & 16th of the month
Monthly	Rs.500/- and in multiples of Rs.1/- thereafter	12	Any date
Quarterly	Rs.1,000/- and in multiples of Rs.1/- thereafter	4	Any date
Semi Annually	Rs.5,000/- and in multiples of Rs.1/- thereafter	4	
Annually	Rs.5,000/- and in multiples of Rs.1/- thereafter	4	
Minimum Switch Amount Minimum switch-in amount will be as per the minimum application amount in the Scheme. Switch-out facility from applicable ETF schemes to the Scheme For availing this facility, Investors are requested to note the following operational modalities: - Switch-out from the ETF scheme will be allowed only in terms of creation of unit size / basket size (unit). - Switch transaction will be processed subject to availability of all details as per regulatory guidelines. - The applicability of the NAV in the Scheme will be the NAV of the Business Day on which the funds are realized in the Scheme's account before cut-off time. - In case of any rejection of switch-in to the Scheme, the amount will be paid to the Investor as Redemption proceeds from the scheme where the Investor was switching out from. - Investors are requested to note that the pattern and sequence of holding in the folio of the Scheme and in demat account (used for ETF unit holding) should be same. However, in case there is no existing folio, the Investor has to provide the details and signatures of all holders for folio creation in the Scheme. - Investors should have the clear balance of ETF units in their demat account for execution of the switch-out transaction from the selected ETF scheme. The AMC/Trustee reserves the right to introduce, change, modify or withdraw any of the features available in this facility from time to time.			
V. Minimum Additional Purchase	Rs.500/- and in multiples of Rs.1/- thereafter. Subject to the provisions of SEBI (Mutual Funds) Regulations, 1996, as amended from time to time and circulars issued thereunder, the AMC reserves the right to change the minimum additional application amount from time to time.		

	se Amou nt										
VI	Minim um Redem ption / switch out amoun t	There is no minimum amount / units for Redemption / switch-out.									
VI	Tracki ng Error	Not applicable (Consolidated Std. Obs. 10)									
VI	Tracki ng Differe nce	Not applicable (Consolidated Std. Obs. 10)									
IX.	Compu tation of NAV	(Consolidated Std. Obs. 42) The NAV shall be calculated in accordance with the following formula, or such other formula as may be prescribed by SEBI from time to time: <table><tr><td>Market or Fair Value of Scheme's investments</td><td>+</td><td>Current Assets</td><td>-</td><td>Current Liabilities and Provisions</td></tr></table> No. of Units outstanding under the Scheme The Units are available at the Applicable NAV based prices. NAV is calculated upto four decimal places at the close of every Business Day of the Scheme and declared on each Business Day. The Net Asset Value (NAV) of the Units of the Scheme will be computed by dividing the Net Assets of the Scheme by the total number of Units outstanding on the valuation date. Illustration on Computation of NAV: If the net assets of the Scheme are Rs. 14,850 and units outstanding are 1000 then the NAV per unit will be computed as follows: 14,850 / 1000 = Rs. 14.8500 p.u. (rounded off to four decimals) Methodology for calculation of sale and re-purchase price of the units of mutual fund scheme: <table><tr><td>Description</td><td>Value</td></tr><tr><td>Let us assume that the NAV of a mutual fund scheme of 1st April 2022 is Rs 15/-</td><td>₹ 15.0000</td></tr></table>	Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions	Description	Value	Let us assume that the NAV of a mutual fund scheme of 1st April 2022 is Rs 15/-	₹ 15.0000
Market or Fair Value of Scheme's investments	+	Current Assets	-	Current Liabilities and Provisions							
Description	Value										
Let us assume that the NAV of a mutual fund scheme of 1st April 2022 is Rs 15/-	₹ 15.0000										

Purchase of Mutual Fund Units:

The Purchase Price of the Units on an ongoing basis will be same as Applicable NAV.

Purchase Price = Applicable NAV at Purchase

- In the above example, purchase is done on 1st April, 2022, when the Applicable NAV = Rs 15/-

Therefore, Purchase Price = ₹ 15.0000

As per existing Regulations, no entry load is charged with respect to applications for purchase / additional purchase of mutual fund units.

Example of Purchase Request

For a valid purchase request of Rs. 10,000 where the applicable NAV is Rs. 15.00, the units allotted will be done in the following manner:

Purchase Amount = Rs. 10000.00 ₹ 10,000.000

Applicable NAV at Purchase = Rs. 15.00 ₹ 15.000

Allotted Units = 666.667 (rounded to three decimals) 666.667

Charges and other expenses, if any, borne by the investors have not been considered in the above illustration.

Redemption/Re-purchase of mutual fund units

The Redemption Price of the Units will be calculated on the basis of the Applicable NAV subject to prevailing Exit Load, if any.

In case of redemption, the amount payable to the investor shall be calculated as follows:

Redemption Price = Applicable NAV * (1 - Exit Load)

Applicable NAV at Redemption = ₹ 15.1234

Redemption Price = Applicable NAV * (1-Exit Load)

Scenario 1: Redemption within 12 months (Exit Load is Applicable)

In case the investor requests for redemption on or before 12 months i.e. on or before April 30, 2023; say December 1, 2022, when the NAV of the scheme is **Rs. 15.1234/-** and the exit load applicable is **1%**, so the Redemption amount payable to investor shall be calculated as follows:

Redemption Price = Applicable NAV * (1 - Exit Load) = Rs 15.1234 - (15.1234*1%) = Rs. 14.9722

Computation as follows:	
Applicable NAV	₹ 15.1234
Exit Load	1%
Redemption Price	₹ 14.9722
<i>Therefore, for a repurchase of 666.667 units, the proceeds received by the investor shall be calculated as follows:</i>	
Units Held = 666.667	666.667
Repurchase Price = 14.9722	14.9722
Proceeds to the investor = 9981.45 (rounded to two decimals)	₹ 9,981.45
The aforesaid example does not take into consideration any applicable statutory levies or taxes. Accordingly, the redemption amount payable to investor shall further reduce to the extent of applicable statutory levies or taxes.	
Scenario 2: Redemption after 12 months (Exit Load is Applicable)	
In case the investor requests for redemption after 12 months i.e. after April 30, 2023; say May 1st, 2023, when the NAV of the scheme is Rs. 15.1234/- and the exit load applicable is 0.5% , so the Redemption amount payable to investor shall be calculated as follows:	
<i>Redemption Price = Applicable NAV * (1 - Exit Load)</i>	<i>= Rs 15.1234 - (15.1234*0.5%) = Rs. 15.0478</i>
Computation as follows:	
Applicable NAV	₹ 15.1234
Exit Load	0.50%
Redemption Price	₹ 15.0478
<i>Therefore, for a repurchase of 666.667 units, the proceeds received by the investor shall be calculated as follows:</i>	
Units Held = 666.667	666.667
Repurchase Price = 15.0478	15.0478
Proceeds to the investor = 10,031.86 (rounded to two decimals)	₹ 10,031.86
The aforesaid example does not take into consideration any applicable statutory levies or taxes. Accordingly, the redemption amount payable to investor shall further reduce to the extent of applicable statutory levies or taxes.	
Scenario 3: Redemption after 24 months (Exit Load is NIL)	
In case the investor requests for redemption after 24 months i.e. after April 30, 2024; say May 1, 2024, when the NAV of the scheme is Rs. 15.1234/- and the exit load applicable is NIL , so the Redemption amount payable to investor shall be calculated as follows:	

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Obs. 14)

The Scheme does not intend to undertake/ invest/ engage in: (Consolidated Std. Obs. 18)

1	Equity securities and equity related instruments
2	Securitised Debt
3	Derivatives
4	Debt Instruments with Structured obligation / Credit Enhancements
5	Repo / Reverse Repo in Corporate Debt Securities
6	Credit default swaps
7	Units issued by Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs)
8	Fund of Fund schemes
9	Unlisted Debt Instruments
10	Debt Instruments with special features (AT1 and AT2 Bonds)
11	Bespoke or complex debt products
12	Short selling of securities
13	Foreign Securities
14	Unrated instruments (except TREPS/ Government Securities/ T- Bills / Repo and Reverse Repo in Government Securities)
15	Inter scheme transactions

Pending deployment of funds of a Scheme in securities in terms of investment objectives of the Scheme a mutual fund can invest the funds of the Scheme in short term deposits of scheduled commercial banks in terms of Clause 12.16 of SEBI Master Circular dated June 27, 2024.

Further, the Scheme may, for meeting liquidity requirements invest in units of liquid schemes of any mutual fund provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund. The AMC shall not charge any investment management fees with respect to such investment.

The Scheme would adhere with the requirements stipulated in SEBI Master Circular for Mutual Funds dated June 27, 2024 and other SEBI Guidelines/Circulars issued from time to time.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sl. No	Type of Instrument	Percentage of exposure	Circular references
1	Securities Lending or Short Selling	The Scheme will not invest in Securities Lending or Short Selling	Clause 12.11 of SEBI Master Circular dated June 27, 2024
2	Equity Derivatives for non-hedging purpose	The Scheme will not invest in Equity Derivatives	-
3	Securitized Debt	The Scheme will not invest in	Clause 12.15 of SEBI

		Securitized Debt	Master Circular dated June 27, 2024
4	Overseas Securities	The Scheme will not invest in Overseas Securities	Clause 12.19 of SEBI Master Circular dated June 27, 2024
5	Structured Obligations	The Scheme will not invest in Structured Obligations	Clause 12.3 of SEBI Master Circular dated June 27, 2024
6	Repo in Corporate Debt Securities	The Scheme will not invest in Repo in Corporate Debt Securities	Clause 12.18 of SEBI Master Circular dated June 27, 2024
7	Credit default swaps	The Scheme will not invest in Credit default swaps	Clause 12.28 of SEBI Master Circular dated June 27, 2024
8	Instruments having Special Features	The Scheme will not invest in Instruments having Special Features	Clause 12.2 of SEBI Master Circular dated June 27, 2024
9	ReITS and InVITS	The Scheme will not invest in ReITS and InVITS	Clause 12.21 of SEBI Master Circular dated June 27, 2024
10	Unlisted debt instrument	The Scheme will not invest in Unlisted debt instrument	Clause 12.1.1 of SEBI Master Circular dated June 27, 2024
11	Bespoke or complex debt products	The Scheme will not invest in Bespoke or complex debt products	-
12	Unrated debt and money market instruments (except GSecs, T-Bills and other money market instruments)	The Scheme will not invest in Unrated debt and money market instruments	Clause 12.1 of SEBI Master Circular dated June 27, 2024
13	Investment in GDS, GMS and ETCD	The Scheme will not invest in GDS, GMS and ETCD	-
14	Units of Liquid Mutual Funds/ Overnight Mutual Funds / Money Market Mutual Funds	The Scheme may invest in the units of Liquid Mutual Fund Schemes / Overnight Mutual Funds / Money Market Mutual Funds.	Clause 4 of the Seventh Schedule of SEBI (Mutual Fund) Regulations, 1996

		Such investment shall not exceed 5% of the net asset value of the fund	
		Deployment of NFO proceeds In line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025, deployment of the funds garnered in the NFO shall be made within 30 (thirty) Business Days from the date of allotment of units. In an exceptional case, if the AMC is not able to deploy the funds in 30 Business Days, reasons in writing, including details of efforts taken to deploy the funds, shall be placed before the Investment Committee. The Investment Committee, after examining the root cause for delay, may extend the timeline by 30 Business Days. In case the funds are not deployed as per the asset allocation mentioned above and as per the aforesaid mandated plus extended timelines, the AMC shall comply with the provisions mentioned in SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025. Change in Investment Pattern (Consolidated Std. Obs. 22, 23 & 24) Portfolio rebalancing due to short term defensive consideration: Any alteration in the investment pattern will be for a short term on defensive considerations as per paragraph 1.14.1.2.b of the SEBI Master Circular dated June 27, 2024, the intention being at all times to protect the interests of the Unit holders and the Scheme shall rebalance the portfolio within 30 calendar days from the date of deviation. It may be noted that no prior intimation/indication will be given to Investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above. Portfolio rebalancing in case of passive breaches : Pursuant to paragraph 2.9 of the SEBI Master Circular dated June 27, 2024, in the event of deviation from mandated asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of the AMC), the fund manager shall rebalance the portfolio of the Scheme within 30 Business Days. In case the portfolio of the Scheme is not rebalanced within the period of 30 Business Days, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before the Investment Committee of the AMC. The Investment Committee, if it so desires, can extend the timeline for rebalancing up to sixty (60) Business Days from the date of completion of mandated rebalancing period. Further, in case the portfolio is not rebalanced within the aforementioned mandated plus extended timelines the AMC shall comply with the prescribed restrictions, the reporting and disclosure requirements as specified in Para 2.9 of the Master Circular. Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 read with sub-regulation (26) of Regulation 25 of the SEBI MF Regulations. For details on derivatives, kindly click on Annexure 1	
XI. Fund manag	Name: Mr. Rochan Pattnayak (Consolidated Std. Obs. 33) Managing Since: Not applicable, as the scheme is a new scheme.		

	er details	Total experience (in years) : 15 years
XII	Annual Scheme Recurring Expenses	Actual TER – The scheme is yet to be launched The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations) of the daily net assets of the Scheme will be charged to the Scheme as expenses. For detailed disclosure, kindly refer Annexure 2 - Break up of Annual Scheme Recurring Expenses
XII	Transaction charges and stamp duty	Transaction charges: SEBI vide its circular ref no. SEBI/ HO/IMD- PoD-1/P/CIR/2025/115 dated August 08, 2025, No transaction charges shall be deducted from the subscription amount for transactions / applications received through the distributors (i.e. in Regular Plan). Stamp Duty: Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by the Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, a stamp duty @ 0.005% of the transaction value would be levied on mutual fund transactions (including transactions carried through stock exchanges and depositories for units in demat mode), with effect from July 1, 2020. Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions (including IDCW reinvestment) to the unitholders would be reduced to that extent. For further details refer SAI.
XI	Information available through weblink	Investors can refer the link for below mentioned points Annexure 2 • Liquidity/listing details • NAV disclosure • Applicable timelines for dispatch of redemption proceeds etc • Breakup of Annual Scheme Recurring expenses • Definitions • Applicable risk factors • Detailed disclosures regarding the index, index eligibility criteria, • Methodology, index service provider, index constituents, impact • Cost of the constituents/ underlying fund in case of fund of funds • List of official points of acceptance • Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations • Investor services • Portfolio Disclosure • Detailed comparative table of the existing schemes of AMC • Scheme performance • Periodic Disclosures • Any disclosure in terms of Consolidated Checklist on Standard Observations • Scheme specific disclosures (as per the prescribed format) • Scheme Factsheet

X V.	How to Apply	(Consolidated Std. Obs. 35) Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non- Resident Indians), FPIs (Foreign Portfolio Investors) and Foreign Investors, Joint Applications, etc. Investors can also read further details in the application form. Application form and Key Information Memorandum may be obtained from Official Points of Acceptance (OPAs) / Investor Service Centres (ISCs) of the AMC or CAMS or can be downloaded from our website https://choicemf.com/. The list of the OPA / ISC are available on our website as well. During the New Fund Offer (“NFO”) period, the applications for Subscription/Redemption/switches can be submitted at the designated Official Points of Acceptance of the AMC and CAMS. Pursuant to paragraph 14.8 of the SEBI Master Circular dated June 27, 2024, an investor can also subscribe to the NFO through ASBA facility. For further details, refer to the SAI.
X VI	Where can applica tions for subscri ption / redem ption / switch es be submit ted	Please refer to the SAI for detailed process (physical and online) with respect to additional/ongoing purchase, investments by NRIs (Non- Resident Indian), FPIs (Foreign Portfolio Investors) and foreign Investors, joint applications, etc. Investors can also read further details in the application form available on the website of the AMC viz. https://www.choicemf.com/. Please refer to the SAI and application form for the instructions. The applications for Subscription/Redemption/switches can be submitted at the Official Points of Acceptance of the AMC and CAMS as provided on the website of the AMC viz. https://www.choicemf.com/ Investors can also subscribe and redeem units through the website of the AMC viz. https://www.choicemf.com/ and other digital assets, distributor / RIA platforms, Stock Exchange mechanism, through the electronic platform of CAMS and through the MF Central website. Pursuant to clause 16.2 of the SEBI Master Circular dated June 27, 2024, units of mutual fund schemes have been permitted for transactions through registered stockbrokers of the recognised stock exchanges and such stockbrokers shall be considered as Official Points of Acceptance of transactions of the Mutual Fund. Investors transacting through such NSE MFSS/ BSE STAR platform and schemes which are listed on the recognised Stock Exchanges will have to additionally comply with norms/rules as prescribed by the Stock Exchange(s). Please refer to SAI for further details on transactions through stock exchange mechanism. <u>Acceptance of financial transactions through email from non-individual investors</u> Financial transactions of non-individual investors received through email will be accepted subject to submission of below documents: Board Resolution or Authority Letter on the Letter Head of the entity explicitly mentioning the list of authorized officials who are authorized to transact on behalf of the entity, along with details of their designation and email id.

- An undertaking that the instructions for any financial transactions sent by email by the authorized officials shall be binding upon the entity as if it were a written agreement.

Financial transaction slip executed electronically with a valid Digital Signature Certificate (DSC) or through Aadhaar based e-signature by the authorized officials, the same shall be considered as valid and acceptable and shall be binding on the entity (non-individual investor) even if the financial transaction request is not received from the registered email id of the authorized officials. However, in such cases, the domain name of the email id should be from the same entity's official domain name.

In addition to acceptance of financial transaction via email scanned copy of the duly signed financial transaction slip/request letter bearing the wet signatures of the authorized signatories of the entity will be accepted if the same is received from some other employee of the entity (non-individual investor) and shall be binding on the entity (non-individual investor) subject to the below conditions:

- The email should be cc'd (copied) to the registered email ID of the authorized official/signatory of the entity (non-individual investor)
- The domain name of the email id should be of the sender of the email is from the same entity's official domain name

Application for change in bank mandate or registration of new bank mandate or any other non-financial transaction will be accepted only through physical mode. The entity (non-individual investor) needs to physically submit the prescribed Non-Financial Transaction form duly signed by the entity's (non-individual investor) authorized officials at any of the official points of service of the schemes of the Mutual Fund.

Any change in registered email id/contact details of the entity shall be accepted only through physical request (including scan copy thereof) with wet signature of the designated authorized officials of the entity (non-individual investor) along with a copy of the Board Resolution or Authority letter on the Letter Head of the entity.

Scanned copy of the duly signed financial transaction slip/request letter bearing wet signatures of the authorized officials of the entity (nonindividual investor) will be accepted if the same is received from the registered distributor of the entity (non-individual investor) or a third party duly authorized by the entity (non-individual investor) subject to the below conditions: -

- Authorization letter from the entity (non-individual investor) authorizing the distributor/third party to send the scan copies of the duly signed transaction slip/request letter on behalf of the entity (non-individual investor)
- The email with the scan copy of the transaction slip/request letter should be cc'd (copied) to the registered email ID of the authorized official/signatory of the entity (non-individual investor) for sending the scanned copies of the duly signed transaction form/ request letter.

Any request for addition/deletion of authorized officials of the entity (non-individual investor) shall be accepted only through physical request along with the below documents. The request along with the below documents should be handed over at any of the official points of service of the schemes of the Mutual Fund.

- New Board Resolution or Authority Letter on the Letter Head of the entity explicitly mentioning the updated list of authorized officials who are authorized to transact on behalf of the entity, along with details of their designation and email id.
- Fresh undertaking that the instructions for any financial transactions sent by email by the new authorized officials shall be binding upon the entity as if it were a written agreement.

Disclaimer/Terms & conditions for transactions initiated through email:

1. Please note that communication by email entails certain inherent risks. These risks include but are not limited to:
 1. Delay in transmission or receipt;
 2. Interception, alteration, manipulation, or corruption of data;
 3. Unauthorized access by third parties;
 4. Incomplete or inaccurate transmission;
 5. Non-receipt or mis-delivery of email communications;
 6. Risk of viruses, malware, or other harmful components being transmitted via email.
2. The AMC (along with the Trustee and the Mutual Fund) (“we”/“us”) utilize commercially reasonable security measures; however, no system can guarantee absolute security or accuracy. By choosing to communicate with us via email, you expressly acknowledge and accept these risks.
3. We shall not be liable for, and expressly disclaims any and all liability for, any loss, damage, cost, or expense arising directly or indirectly from, inter alia,
 1. Any errors, delays, non-receipt, interception, corruption, or unauthorized access relating to email communications;
 2. Any failure by the investor to receive emails due to technical issues, spam filters, firewalls, or incorrect contact details provided by the investor;
 3. Reliance on any information transmitted via email which may be incomplete, inaccurate, or delayed.
4. The use of this Facility by the Investor will be deemed as the investor's confirmation that the investor understands and agrees to be bound by all of the terms and conditions applicable to this Facility, as amended from time to time.
5. The AMC reserves the right to change the Designated Email ID/designate more than one email IDs as Designated Email IDs from time to time, and the same shall be updated on the AMC's website
6. The Designated Email ID will be an Official Point of Acceptance for transactions. The transaction request sent on the Designated Email ID will be time-stamped as per the date and time of the email received on the server of the AMC, and such time stamp shall be considered as final and binding for determining the applicable Net Asset Value (NAV) for the transaction in accordance with the SEBI (Mutual Funds) Regulations, 1996. Time displayed on the Investor (s) screen is the indicative local machine time and not the actual server time of the AMC. If transaction requests/instructions are not made in accordance with prescribed instructions / terms & conditions, AMC shall not be liable to take or execute that transaction on that day
7. The Investor agrees and acknowledges and is aware that there may be a delay in delivery or difference in the date and time of the email received on the server of the AMC and the date and time of the server through which the Investor has sent the email, and also that the AMC server may not receive / reject the email sent by the Investor
8. Choice AMC /RTA shall not be liable in case the transaction sent or purported to be sent by the

- investor is not received by the Choice AMC/ RTA due to any reason and hence not processed.
9. Investors availing the facility for submitting financial transactions via email shall retain records of such transactions in line with the applicable laws / regulations
 10. Investors availing the facility for submitting financial transactions via email shall adopt appropriate procedure for addition/deletion in the name of authorized signatory of the entity and shall notify the same to the AMC. In case of changes / additions / deletions in the name, registered email ids / contact details of the authorized designated signatories of the entity, the entity shall submit a new board resolution or an authority letter on the entity's letterhead, to the AMC. The same shall be submitted through a physical letter (including scan copy thereof) with wet signature of the designated authorized officials granting appropriate authority to the new designated officials. The new document submitted shall override the previous board resolution / authority letter submitted to the AMC.
 11. The non individual investor/authorised registered mutual fund distributor of the entity authorizes the AMC to accept and act on transmission through email which the AMC believes in good faith to be given by the investor and the AMC shall be entitled to treat such transaction as if the same was given to the AMC under the investor's original signature and shall be binding on the investor. The acceptance of transactions will be solely at the risk of the investor or any person acting on his behalf of the transactions and the AMC, Mutual Fund, Registrar or any other agent or representative of the AMC, Mutual Fund, the Registrar shall not in any way be liable or responsible for any loss, damage caused to the investor directly or indirectly, as a result of the investor sending or purporting to send such transactions including where transaction sent / purported to be sent is not processed on account of the fact that it was not received by the AMC.
 12. The AMC has implemented sufficient email security controls as per current industry standards to ensure the integrity and confidentiality of transactions confirmed through email.
 13. The AMC/ Registrar at its sole discretion and in accordance with the terms of the SID of the Scheme reject the transaction received through this Facility and such decision shall be final and binding on the investor. The AMC shall not be bound to act upon E-Mails requests/instructions, which are illegible. In the absence of relevant and adequate information required by the AMC, for carrying out any transaction pursuant to receipt of the E-mail requests/instructions, AMC shall not be held liable or responsible for any delay in completion/ not effecting of such transaction and any resulting loss or damage to Investor (s) on account thereof.
 14. The AMC shall act in good faith and shall take necessary steps in connection with the email requests received regardless of the value involved, and the same shall be binding on the Investor. The AMC/ Mutual Fund/ Registrar shall not be held responsible / liable for any loss caused to the investor due to any time lag / error / interception in transmission of transaction through email to the AMC / Mutual Fund/ Registrar and will be held harmless for loss, if any, suffered by the Investor for processing/ not processing transactions received through this Facility
 15. It is the investor's responsibility to ensure that we have the investor's correct and updated email address at all times and promptly notify us in case of any suspected non-receipt or delay in expected communication as per the Circular No.118/2024-25 dated 31 January 2025 issued by AMFI. Investors are advised to take necessary measures to safeguard their own systems against unauthorized access and malicious software.
 16. Please note, any communication sent via email shall not create a binding obligation on us unless and until confirmed by a duly authorized representative through such documentation or through secure confirmed channels as required under the AMFI Best Practices Guidelines Circular No.118/2024-25 dated January 31, 2025.

MANDATORY QUOTING OF BANK MANDATE BY INVESTORS (Std. Obs. 19) (consolidated std. obs. 61)

		As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Kindly refer to below link for the list of Official Points of Acceptance of transactions for Choice Mutual Fund : https://www.choicemf.com/																		
X VI I.	Specific attribute of the scheme (such as lock in / duration in case of target maturity scheme / close ended schemes etc.) (as applicable)	Not Applicable																		
X VI II.	Special product / facility available during the NFO and on ongoing basis	Systematic Investment Plan (SIP), Systematic Withdrawal Plan (SWP)*, Systematic Transfer Plan (STP)* *Available on ongoing basis SIP Table <table><tr><th></th><th>Minimum Amount</th><th>Minimum Instalments (Nos.)</th><th colspan="2">SIP Dates / Days</th></tr><tr><td>Daily</td><td>Rs.250/- and in multiples of Re.1/- thereafter</td><td>30</td><td colspan="2">All business days</td></tr><tr><td>Weekly</td><td>Rs.250/- and in multiples of Re.1/- thereafter</td><td>12</td><td colspan="2">Any Day from Monday to Friday</td></tr></table>					Minimum Amount	Minimum Instalments (Nos.)	SIP Dates / Days		Daily	Rs.250/- and in multiples of Re.1/- thereafter	30	All business days		Weekly	Rs.250/- and in multiples of Re.1/- thereafter	12	Any Day from Monday to Friday	
	Minimum Amount	Minimum Instalments (Nos.)	SIP Dates / Days																	
Daily	Rs.250/- and in multiples of Re.1/- thereafter	30	All business days																	
Weekly	Rs.250/- and in multiples of Re.1/- thereafter	12	Any Day from Monday to Friday																	

		Fortnightly	Rs.500/- and in multiples of Re.1/- thereafter	12	1st & 16th of the month
		Monthly	Rs.500/- and in multiples of Re.1/- thereafter	12	Any date
		Quarterly	Rs.1,000/- and in multiples of Re.1/- thereafter	4	Any date
		Semi Annually	Rs.5,000/- and in multiples of Re.1/- thereafter	4	
		Annually	Rs.5,000/- and in multiples of Re.1/- thereafter	4	
		For further details on the above, please refer to the SAI			
XI	Segregated portfolio / side pocketing disclosure	The AMC may create a segregated portfolio of debt and Money Market Instruments in the Scheme in case of a credit event/actual default and to deal with liquidity risk. (Consolidated Std. Obs. 53) In this regard, the term 'segregated portfolio' shall mean a portfolio comprising of debt or Money Market Instrument affected by a credit event / actual default that has been segregated in a mutual fund scheme and the term 'main portfolio' shall mean the scheme portfolio excluding the segregated portfolio. The term 'total portfolio' shall mean the scheme portfolio including the securities affected by the credit event / actual default. For more details, kindly refer to SAI.			
XX	Stock lending	Stock lending has not been enabled in the scheme.			

Notes:

- Further any amendments / replacement / re-enactment of SEBI Regulations subsequent to the date of the Document shall prevail over those specified in this Document.
- The Scheme under this Scheme Information Document was approved by the Directors of the Trustees on October 14, 2025 and December 12, 2025.
- The Trustees has ensured that Choice Gold ETF Fund of Fund approved by the Trustees is a new product offered by Choice Mutual Fund and is not a minor modification of any existing scheme/fund/product. **(Consolidated Std. Obs. 65)**
- The information contained in this Document regarding taxation is for general information purposes only and is in conformity with the relevant provisions of the Tax Act and has been included relying upon advice provided to the Fund's tax advisor based on the relevant provisions prevailing as at the currently applicable Laws.
- Any dispute arising out of this issue shall be subject to the exclusive jurisdiction of the Courts in India.

Notwithstanding anything contained in the Scheme Information Document the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the Guidelines thereunder shall be applicable. (Consolidated Std. Obs. 63)
(Std. Obs. 22)

For and on behalf of
Choice AMC Private Limited

Sd/-
Ajay Kejriwal
Chief Executive Officer

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Annexure 1

Equity derivatives of underlying securities forming part of the index may also be available as an investment option in case the underlying security is not available for purchase.	Not Applicable
ETCDs	The Scheme does not intend to undertake/ invest/ engage in Derivatives however underlying scheme Choice Gold ETF may take exposure in Exchange Traded Commodity Derivatives A. Risk Factors Associated with Investments in Exchange Traded Commodity Derivatives (ETCDs) a) An exchange traded commodity derivative is a derivative instrument that mimics the price movements of an underlying commodity, allowing an investor exposure to the commodity without physical purchase. b) Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of investment strategies depends upon the ability of the fund manager(s) to identify such opportunities which may always not be available. Identification and execution of the strategies to be pursued by the fund manager(s) involve uncertainty and the decision of the fund manager(s) may not always be profitable. No assurance can be given that the fund manager(s) will be able to identify or execute such strategies. c) Liquidity Risk: While ETCDs that are listed on an exchange carry lower liquidity risk, the ability to sell these contracts is limited by the overall trading volume on the exchanges. The liquidity of the Schemes' investments is inherently restricted by trading volumes of the ETCD contracts in which it invests. Additionally, change in margin requirements or intervention by government agencies to reduce overall volatility in the underlying commodity could lead to adverse impact on the liquidity of the ETCD. d) Price risk: ETCDs are leveraged instruments hence, a small price movement in the underlying security could have a large impact on their value. Also, the market for ETCDs is nascent in India hence, Arbitrages can occur between the price of the physical commodity and the ETCD, due to a variety of reasons such as technical issues and volatile movement in the price of the physical good. This can result in mispricing and improper valuation of investment decisions as it can be difficult to ascertain the amount of the arbitrage. e) Settlement risk: ETCDs can be settled either through the exchange or physically. The inability to sell ETCDs held in the Schemes' portfolio in the exchanges due to the extraneous factors may impact liquidity and would result in losses, at times, in case of adverse price movement. Wherein the underlying commodity is physically delivered in order to settle the derivative contract, such settlement could get impacted due to various issues, such as logistics, Government policy for trading in such commodities.

	As per the clause 3.2.1.5 of SEBI Master circular dated June 27, 2024, the cumulative exposure to gold related instruments i.e. Gold Deposit Scheme (GDS) of banks, Gold Monetization Scheme (GMS) and ETCD having gold as the underlying shall not exceed 50% of net asset value of the scheme. However, within the 50% limit, the investment limit for GDS and GMS as part of gold related instrument shall not exceed 20% of net asset value of the scheme. The unutilized portion of the limit for GDS of banks and GMS can be utilized for ETCD having gold as the underlying. The cumulative gross exposure of the scheme through Gold and Gold related instruments, Derivative, Money market instruments, Reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of liquid schemes of domestic Mutual Funds shall not exceed 100% of the net assets of the scheme. B. Calculation of cumulative gross exposure – Not Applicable The Scheme does not intend to undertake/ invest/ engage in Derivatives however underlying scheme Choice Gold ETF may take exposure in Exchange Traded Commodity Derivatives. C. Investment limits - Not Applicable The Scheme does not intend to undertake/ invest/ engage in Derivatives however underlying scheme Choice Gold ETF may take exposure in Exchange Traded Commodity Derivatives. D. Disclosure relating to extent and manner of participation in derivatives to be provided - The Scheme does not intend to undertake/ invest/ engage in Derivatives however underlying scheme Choice Gold ETF may take exposure in Exchange Traded Commodity Derivatives.											
Provisions based on intended asset allocation	Under normal circumstances, the asset allocation will be as follows: <table><tr><th rowspan="2">Instruments</th><th colspan="2">Indicative allocations (% of total assets)</th></tr><tr><th>Minimum</th><th>Maximum</th></tr><tr><td>Units of Choice Gold ETF</td><td>95</td><td>100</td></tr><tr><td>Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market schemes/ liquid schemes/overnight schemes</td><td>0</td><td>5</td></tr></table> Cash Equivalents include Government Securities, T-Bills and Repo on Government Securities having residual maturity of less than 91 days. A portion of the net assets may be invested in Money Market Instruments	Instruments	Indicative allocations (% of total assets)		Minimum	Maximum	Units of Choice Gold ETF	95	100	Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market schemes/ liquid schemes/overnight schemes	0	5
Instruments	Indicative allocations (% of total assets)											
	Minimum	Maximum										
Units of Choice Gold ETF	95	100										
Cash & Cash Equivalents and Money Market instruments, Reverse repo and / or Tri-Party Repo on Government securities and / or Treasury bills and/or units of money market schemes/ liquid schemes/overnight schemes	0	5										

permitted by SEBI / RBI to meet the liquidity requirements of the Scheme.

The cumulative gross exposure through units of the underlying scheme (viz. Choice Gold ETF), Money Market Instruments, reverse Repo and / or Tri-Party Repo on Government Securities and / or Treasury bills and/or units of money market / liquid schemes / overnight scheme and other permitted securities/assets shall not exceed 100% of the net assets of the Scheme, as per paragraph 12.24 of the SEBI Master Circular dated June 27, 2024.

As per paragraph 12.25 of the SEBI Master Circular dated June 27, 2024, cash and cash equivalents having residual maturity of less than 91 days shall not be considered for the purpose of calculating gross exposure limit. SEBI has vide its letter dated November 03, 2021 clarified that cash equivalents shall consist of Government Securities, T-Bills and Repo on Government Securities.

The Scheme does not intend to undertake/ invest/ engage in:

1	Equity securities and equity related instruments
2	Securitised Debt
3	Derivatives
4	Debt Instruments with Structured obligation / Credit Enhancements
5	Repo / Reverse Repo in Corporate Debt Securities
6	Credit default swaps
7	Units issued by Real Estate Investment Trusts (REITs) or Infrastructure Investment Trusts (InvITs)
8	Fund of Fund schemes
9	Unlisted Debt Instruments
10	Debt Instruments with special features (AT1 and AT2 Bonds)
11	Bespoke or complex debt products
12	Short selling of securities
13	Foreign Securities
14	Unrated instruments (except TREPS/ Government Securities/ T- Bills / Repo and Reverse Repo in Government Securities)
15	Inter scheme transactions

Pending deployment of funds of a Scheme in securities in terms of investment objectives of the Scheme a mutual fund can invest the funds of the Scheme in short term deposits of scheduled commercial banks in terms of Clause 12.16 of SEBI Master Circular dated June 27, 2024.

Further, the Scheme may, for meeting liquidity requirements invest in units of liquid schemes of any mutual fund provided that aggregate inter-scheme investment made by all schemes under the same management or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the mutual fund. The AMC shall not charge any investment management fees with respect to such investment.

The Scheme would adhere with the requirements stipulated in SEBI Master Circular for Mutual Funds dated June 27, 2024 and other SEBI Guidelines/Circulars issued from time to time.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars)

Sl. No	Type of Instrument	Percentage of exposure	Circular references (Consolidated Std. Obs. 19)
1	Securities Lending or Short Selling	The Scheme will not invest in Securities Lending or Short Selling	Clause 12.11 of SEBI Master Circular dated June 27, 2024
2	Equity Derivatives for non-hedging purpose (Consolidated Std. Obs. 20)	The Scheme will not invest in Equity Derivatives	-
3	Securitized Debt	The Scheme will not invest in Securitized Debt	Clause 12.15 of SEBI Master Circular dated June 27, 2024
4	Overseas Securities	The Scheme will not invest in Overseas Securities	Clause 12.19 of SEBI Master Circular dated June 27, 2024
5	Structured Obligations	The Scheme will not invest in Structured Obligations	Clause 12.3 of SEBI Master Circular dated June 27, 2024
6	Repo in Corporate Debt Securities	The Scheme will not invest in Repo in Corporate Debt Securities	Clause 12.18 of SEBI Master Circular dated June 27, 2024
7	Credit default swaps	The Scheme will not invest in Credit default swaps	Clause 12.28 of SEBI Master Circular dated June 27, 2024
8	Instruments having Special Features	The Scheme will not invest in Instruments having Special	Clause 12.2 of SEBI Master Circular dated June 27, 2024

		Features	
9	REITS and InvITs	The Scheme will not invest in REITS and InvITs	Clause 12.21 of SEBI Master Circular dated June 27, 2024
10	Unlisted debt instrument	The Scheme will not invest in Unlisted debt instrument	Clause 12.1.1 of SEBI Master Circular dated June 27, 2024
11	Bespoke or complex debt products	The Scheme will not invest in Bespoke or complex debt products	-
12	Unrated debt and money market instruments (except GSecs, T-Bills and other money market instruments)	The Scheme will not invest in Unrated debt and money market instruments	Clause 12.1 of SEBI Master Circular dated June 27, 2024
13	Investment in GDS, GMS and ETCD	The Scheme will not invest in GDS, GMS and ETCD	-
14	Units of Liquid Mutual Funds/ Overnight Mutual Funds / Money Market Mutual Funds	The Scheme may invest in the units of Liquid Mutual Fund Schemes / Overnight Mutual Funds / Money Market Mutual Funds. Such investment shall not exceed 5% of the net asset value of the fund	Clause 4 of the Seventh Schedule of SEBI (Mutual Fund) Regulations, 1996
Deployment of NFO proceeds In line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025, deployment of the funds garnered in the NFO shall be made within 30 (thirty) Business Days from the date of allotment of units. In an			

exceptional case, if the AMC is not able to deploy the funds in 30 Business Days, reasons in writing, including details of efforts taken to deploy the funds, shall be placed before the Investment Committee. The Investment Committee, after examining the root cause for delay, may extend the timeline by 30 Business Days. In case the funds are not deployed as per the asset allocation mentioned above and as per the aforesaid mandated plus extended timelines, the AMC shall comply with the provisions mentioned in SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025.

Change in Investment Pattern

Portfolio rebalancing due to short term defensive consideration:

Any alteration in the investment pattern will be for a short term on defensive considerations as per paragraph 1.14.1.2.b of the SEBI Master Circular dated June 27, 2024, the intention being at all times to protect the interests of the Unit holders and the Scheme shall rebalance the portfolio within 30 calendar days from the date of deviation. It may be noted that no prior intimation/indication will be given to Investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above.

Portfolio rebalancing in case of passive breaches :

Pursuant to paragraph 2.9 of the SEBI Master Circular dated June 27, 2024, in the event of deviation from mandated asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of the AMC), the fund manager shall rebalance the portfolio of the Scheme within 30 Business Days. In case the portfolio of the Scheme is not rebalanced within the period of 30 Business Days, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before the Investment Committee of the AMC. The Investment Committee, if it so desires, can extend the timeline for rebalancing up to sixty (60) Business Days from the date of completion of mandated rebalancing period.

Further, in case the portfolio is not rebalanced within the aforementioned mandated plus extended timelines the AMC shall comply with the prescribed restrictions, the reporting and disclosure requirements as specified in Para 2.9 of the Master Circular.

Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 read with sub-regulation (26) of Regulation 25 of the SEBI MF Regulations.

Annexure 2

Liquidity/Listing details	Liquidity The Scheme offers Units for Subscription and Redemption at NAV based prices on each Business Days on an ongoing basis, commencing not later than five business days from the date of allotment. Listing Since the Scheme is an open ended Funds of Funds scheme, Sale and Repurchase is available on a continuous basis and therefore, the Units of the Scheme are presently not proposed to be listed on any stock exchange. However, the Fund may at its sole discretion list the Units under the Scheme on one or more Stock Exchanges at a later date, and thereupon the Fund will make a suitable public announcement to that effect.
NAV disclosure	(Consolidated Std. Obs. 41) (Std. Obs. 17(a)) The AMC will calculate and disclose the first NAV within 5 Business Days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. NAVs are determined for every Business Day except in special circumstances and calculated upto four decimal places. NAVs of the Scheme are made available on the website of AMFI (www.amfiindia.com) and the Mutual Fund (https://choicemf.com/) by 10.00 a.m. on the following Business Day. The NAVs shall also be available on the call free number 1800 266 3866 and on the website of the Registrar CAMS (www.camsonline.com).
Applicable timelines	Dispatch of redemption proceeds: The Fund shall dispatch the Redemption proceeds within 3 (three) Business Days from the date of acceptance of valid Redemption request at any of the Official Points of Acceptance of transactions. Further, Investors may note that in case of exceptional scenarios as prescribed by AMFI vide its communication no. AMFI/ 35P/ MEM- COR/ 74 / 2022-23 dated January 16, 2023 read with clause 14.2 of SEBI Master Circular dated June 27, 2024, the AMC may follow the additional timelines as prescribed. In case the Redemption proceeds are not made within 3 Business Days from the date of Redemption or Repurchase, interest will be paid @15% per annum or such other rate from the 4th day onwards, as may be prescribed by SEBI from time to time. Please refer to the SAI for details on exceptional scenarios. Dispatch of IDCW: The IDCW warrants/cheque/demand draft shall be dispatched to the unitholders within 07 working days from the record date. The proceeds under the IDCW option will be paid by way of ECS/EFT/NEFT/RTGS/Direct credits/any other electronic manner if sufficient banking details are available with the Mutual Fund for the Unitholder. In case of specific request for payouts by warrants/ cheques/ demand drafts or unavailability of sufficient details with the Mutual Fund, the payout under IDCW option will be paid by warrant/ cheques/demand drafts and payments will be made in favour of the Unit holder (registered holder of the Units or, if there are more than one registered holder, only to the first

	registered holder) with bank account number furnished to the Mutual Fund.																					
Breakup of Annual Scheme Recurring expenses	These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agent's fee, marketing and selling costs etc. as given in the table below. The AMC has estimated that upto 1.00% (plus additional expenses as permitted under SEBI MF Regulations) of the daily net assets of the Scheme will be charged to the Scheme as expenses. For the actual current expenses being charged, Investors should refer to the website of the Mutual Fund https://www.choicemf.com/daily-ter <table> <tr> <th>Expense Head</th><th>% p.a. of daily Net Assets (Estimated p.a.)</th></tr> <tr> <td>Investment Management & Advisory Fee</td><td rowspan="14">Upto 1.00%</td></tr> <tr> <td>Audit fees/fees and expenses of trustees</td></tr> <tr> <td>Custodial Fees</td></tr> <tr> <td>Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / Redemption cheques/ warrants</td></tr> <tr> <td>Marketing & selling expenses including Agents' commission and statutory advertisement</td></tr> <tr> <td>Listing and licensing fees</td></tr> <tr> <td>Incentives to Market Makers</td></tr> <tr> <td>Costs related to Investor communications</td></tr> <tr> <td>Costs of fund transfer from location to location</td></tr> <tr> <td>Cost towards Investor education & awareness^</td></tr> <tr> <td>Goods & Services Tax on expenses other than investment and advisory fees</td></tr> <tr> <td>Brokerage and transaction cost (including GST) over and above 0.12% and 0.05% for cash and Derivative market trades respectively</td></tr> <tr> <td>GST on brokerage and transaction cost</td></tr> <tr> <td>Other Expenses*</td></tr> <tr> <td>Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(a)</td><td>Upto 1.00%</td></tr> <tr> <td>Additional expenses under Regulations 52(6A)(c)</td><td>Upto 0.05%</td></tr> </table> * As permitted under Regulation 52 of the SEBI MF Regulations or such other basis as specified by SEBI from time to time.	Expense Head	% p.a. of daily Net Assets (Estimated p.a.)	Investment Management & Advisory Fee	Upto 1.00%	Audit fees/fees and expenses of trustees	Custodial Fees	Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / Redemption cheques/ warrants	Marketing & selling expenses including Agents' commission and statutory advertisement	Listing and licensing fees	Incentives to Market Makers	Costs related to Investor communications	Costs of fund transfer from location to location	Cost towards Investor education & awareness^	Goods & Services Tax on expenses other than investment and advisory fees	Brokerage and transaction cost (including GST) over and above 0.12% and 0.05% for cash and Derivative market trades respectively	GST on brokerage and transaction cost	Other Expenses*	Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(a)	Upto 1.00%	Additional expenses under Regulations 52(6A)(c)	Upto 0.05%
Expense Head	% p.a. of daily Net Assets (Estimated p.a.)																					
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Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(a)	Upto 1.00%																					
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^Fund of Funds (FOFs) investing more than 80% of its NAV in the underlying domestic funds shall not be required to set aside 2bps of the daily net assets towards investor education and awareness initiatives. (Consolidated Std. Obs. 43)

Expenses will be charged on daily net assets. The above expenses are fungible within the overall maximum limit prescribed under SEBI MF Regulations, which means there will be no internal sub-limits on expenses, and the AMC is free to allocate them within the overall TER. Investors will bear the recurring expenses of the underlying fund (viz. Choice Gold ETF) in addition to the recurring expenses charged by the Scheme.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc. as compared to the Regular Plan and no commission for distribution of Units will be paid/charged under Direct Plan. All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.

Brokerage and transaction costs (inclusive of GST) which are incurred for the purpose of execution of trades, shall be charged to the Scheme as per Regulation 52(6A)(a) of SEBI MF Regulations not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of Derivatives transactions. With effect from April 1, 2023, to align with Indian Accounting Standards requirement, transactions cost incurred for the purpose of execution of trades are expensed out (viz. charged to Revenue Account instead of Capitalization (i.e. forming part of cost of investment)). Any payment towards brokerage and transaction cost, over and above the said 0.12 percent and 0.05 percent for cash market transactions and Derivatives transactions respectively may be charged to the Scheme within the maximum limit of Total Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI MF Regulations.

All Scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route.

The recurring expenses of the Scheme (including the Investment Management and Advisory Fees) shall be as per the limits prescribed under the SEBI (MF) Regulations. These are as follows:

The TER of the Scheme including weighted average of the total expense ratio levied by the underlying scheme shall not exceed 1.00 per cent of the daily net assets of the Scheme. Provided that the total expense ratio to be charged over and above the weighted average of the total expense ratio of the underlying scheme shall not exceed two times the weighted average of the total expense ratio levied by the underlying scheme, subject to the overall ceilings as stated above. (Consolidated Std. Obs. 45)

The total expenses of the Scheme including the investment management and advisory fee shall not exceed the limit stated in Regulation 52(6) of the SEBI (MF) Regulations and amended thereto.

The AMC may charge Goods and Services Tax ("GST") on investment and advisory fees to the Scheme of the Mutual Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas GST on other than investment and advisory fees, if any, shall be borne by the Scheme within the maximum limit as per regulation 52 of the SEBI MF Regulations.

The AMC shall adhere to the provisions of Chapter 10 of the SEBI Master Circular dated June 27, 2024 and various guidelines specified by SEBI as amended from time to time, with reference to charging of fees and expenses. Expenses shall be charged / borne in accordance with the regulatory requirements as may be prevailing from time to time. Accordingly :

- a. All Scheme related expenses including commission paid to distributors, shall be paid from the Scheme only within the regulatory limits and not from the books of the AMC, its associates, Sponsor, Trustee or any other entity through any route. Provided that, such expenses that are not specifically covered in terms of Regulation 52(4) can be paid out of AMC books at actual or not exceeding 2 bps of the AUM of the Scheme, whichever is lower.
- b. The Fund / the AMC shall adopt full trail model of commission in the Scheme, without payment of any upfront commission or upfronting of any trail commission, directly or indirectly, in cash or kind, through sponsorships, or any other route.
- c. All fees and expenses charged in a Direct Plan (in percentage terms) under various heads including the investment and advisory fee shall not exceed the fees and expenses charged under such heads in Regular Plan.
- d. No pass back, either directly or indirectly, shall be given by the Fund / the AMC / Distributors to the Investors.
- e. List of such miscellaneous expenses as specified/amended by AMFI/SEBI from time to time.

Illustration in returns between Regular and Direct Plan (Consolidated Std. Obs. 44)

Particulars	Regular Plan	Direct Plan
Opening NAV (INR Rs) -> (a)	15	15
Scheme's Gross Return for the year -> (b)	10%	10%
Closing NAV before charging expenses -> (c)	16.5000	16.5000
Total Expense Charged in (INR Rs.) -> (d)	0.05	0.01
NAV after charging expenses -> (e) = (c) - (d)	16.45	16.49
Net Return to the investor	9.67%	9.93%

Note:

- The purpose of the above illustration is purely to explain the impact of expense ratio charged to the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.
- It is assumed that the expenses charged are evenly distributed throughout the year. The expenses of the Direct Plan under the Scheme may vary with that of the Regular Plan under the Scheme.
- Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.
- Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each Investor is advised to consult his or her own financial advisor.

For the actual current expenses being charged to the Scheme, the Investor should refer to the website of the Mutual Fund at <https://www.choicemf.com/daily-ter>. Any change in the expense ratio will be communicated to the Unit Holders through notice via SMS / e-mail at least three working days prior to the effective date of change. Such notice of change in TER shall also be updated on the AMC website at least three working days prior to effecting such change.

Definitions	Please refer the following link for Definitions/Interpretations : https://static.choicemf.com/Definitions_& Interpretation.pdf
Risk factors	Scheme specific risk factors (Consolidated Std. Obs. 8) (Std. Obs. 2) 1. Risks relating to investing in the Scheme: - This being a Fund of Funds scheme, Investors will bear the expense ratio of the underlying scheme in addition to the expense ratio of the Scheme. - The Scheme's performance may depend upon the performance of the underlying scheme. Any change in the investment policies or the fundamental attributes of the underlying scheme could affect the performance of the Scheme. - The liquidity of the Scheme's investment may be restricted by trading volumes, transfer process and settlement periods. It may also be affected by the liquidity of the underlying ETF units. The liquidity for the Gold ETF units on the stock exchanges may be low and there might be an impact cost for liquidating the units on the exchanges. However, Authorised Participants are appointed for the underlying ETF to ensure that the market price of units is nearer to the NAV of the underlying Gold ETF units. - The portfolio disclosure of the Scheme will be limited to providing the particulars of the underlying ETF where the Scheme has invested and will not include the investments made by the underlying ETF. - The closing price of the units of the underlying ETF on stock exchange shall be used for valuation by the Scheme. In case the underlying ETF is not traded on any particular business day, then the NAV of the Scheme shall be derived based on NAV of the underlying ETF in accordance with the Valuation Policy. Any delay in declaration of NAV of the underlying fund may result in delay of the computation of the NAV of the Scheme. - The Scheme will subscribe/redeem directly with Fund according to the value equivalent to unit creation size as applicable for the underlying scheme subject to minimum execution value greater than Rs.25 crore or crores or such other amount as may be specified by SEBI from time to time. When Subscriptions/Redemptions received are not adequate enough for transaction directly with Fund, the Scheme will buy/sell units of the underlying scheme directly on the stock exchange without waiting for additional Subscription/Redemption. - The Scheme may invest in money market instruments from time to time, as per the asset allocation pattern, which will have a different return profile compared to gold returns profile. - As the Scheme is not actively managed, the underlying investments may be affected by a general decline in the domestic price of gold and other instruments invested in, by the underlying scheme. The Scheme will invest in the underlying scheme (viz. Choice Gold ETF) and the AMC does not attempt to take defensive positions in declining markets. Further, the fund manager(s) do not make any judgment about the investment merit nor shall attempt to apply any economic, financial or market analysis. 2. Risks relating to investing in underlying scheme (viz. Choice Gold ETF) :

I. Risks associated with the Scheme being an Exchange Traded Fund :

- a. **Absence of prior active market:** Although the Units of the scheme will be listed on the Stock Exchange for trading, there can be no assurance that an active secondary market will develop or be maintained.
- b. **Lack of market liquidity:** Trading in Units of the scheme on the Stock Exchange on which it is listed may be halted because of market conditions or for reasons that, in the view of the concerned Stock Exchange or market regulator, trading in the ETF Units is inadvisable. In addition, trading in the Units of the scheme may be subject to trading halts caused by extraordinary market volatility pursuant to 'circuit breaker' rules. There can be no assurance that the requirements of the concerned Stock Exchange necessary to maintain the listing of the Units of the scheme will continue to be met or will remain unchanged.
- c. **Units of the scheme may trade at prices other than NAV:** Units of the scheme may trade above or below its NAV. The NAV of the scheme may fluctuate with changes in the market value of a scheme's holdings. The trading prices of Units of the scheme will fluctuate in accordance with changes in its NAVs as well as market supply and demand. However, given that the scheme can be created / redeemed in Creation Units, directly with the Fund, large discounts or premiums to the NAVs will not sustain due to arbitrage possibility available.
- d. **Regulatory Risk:** Any changes in trading regulations by the Stock Exchange or SEBI may affect the ability of the Market Maker to arbitrage resulting into wider premium/discount to NAV. Although the scheme is proposed to be listed on the Exchange, the AMC and the Trustee will not be liable for delay in listing of Units of the scheme on Exchange / or due to connectivity problems with the Depositories due to the occurrence of any event beyond their control.
- e. **Right to limit Redemption:** The Trustee, in the general interest of the Unitholders of the scheme offered under the scheme's SID and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day depending on the total "Saleable Underlying Stock" available with the Fund.
- f. **Redemption Risk:** The Unitholders may note that even though the underlying scheme is an open ended scheme, the scheme would ordinarily repurchase Units in Creation Unit Size. Thus, Unit holdings less than the Creation Unit Size can normally only be sold through the secondary market unless no quotes are available on the Exchange for 3 trading days consecutively.
- g. Though the scheme will be listed on the stock exchange, there is no assurance that an active secondary market will develop or be maintained.
- h. Investors may note that even though this is an open-ended scheme, they will have to buy or sell Units of the scheme on the Stock Exchanges where these Units are listed for liquidity at the market price, subject to the rules and regulations of the Exchange. Buying and selling units on the Stock Exchange requires the investor to engage the services of a broker and are subject to payment of margins as required by the Stock Exchange/broker, payment of brokerage, securities transactions tax and such other

	costs. i. The market price of the Units of the scheme, like any other listed security, is largely dependent on two factors, viz. (1) the intrinsic value of the Unit (or NAV) and (2) demand and supply of Units in the market. Sizeable demand or supply of the Units on the Stock Exchange may lead to market price of the Units to quote at premium or discount to NAV. However, since the eligible investors can transact with the AMC for Units in the Creation Unit Size, there should not be a significant variance from the NAV. Hence, the price of the scheme is less likely to hold significant variance (large premium or discount) from the latest declared NAV all the time. j. The Units will be issued only in demat form through Depositories. The records of the Depository are final with respect to the number of Units available to the credit of Unit holder. Settlement of trades, repurchase of Units by the Mutual Fund depends on the confirmations to be received from Depository(ies) on which the AMC has no control. II. Specific risks for the underlying scheme a. The NAV of the units is closely related to the value of gold held by the scheme. The value (price) of gold may fluctuate for several reasons and all such fluctuations will result in changes in the NAV of units under the scheme. The factors that may effect the price of gold, among other things, include demand and supply for gold in India and in the global market, Indian and Foreign exchange rates, interest rates, inflation trends, trading in gold as commodity, legal restrictions on the movement / trade of gold that may be imposed by RBI, Government of India or countries that supply or purchase gold to/from India, trends and restrictions on import/export of golden jewellery in and out of India, etc. b. Counter party Risk: There is no Exchange for physical gold in India. The Fund may have to buy or sell gold from the open market, which may lead to counter party risks for the Fund for trading and settlement. c. Liquidity Risk: The scheme has to sell gold only to designated bankers / traders who are authorized to buy gold. Though, there are adequate numbers of players to whom the scheme can sell gold, the scheme may have to resort to distress sale of gold if there is no or low demand for gold to meet its cash needs of redemption or expenses. Liquidity risks may arise due to issues related to the supply chain which affects the availability of gold and also due to seasonality of demand and supply and/or volatile prices. d. Indirect Taxation - For the valuation of gold by the scheme, indirect taxes like customs duty etc. would also be considered. Hence, any change in the rates of indirect taxation / applicable taxes would affect the valuation of the scheme. e. Currency Risk: The formula for determining NAV of the units is based on the imported (landed) value of gold. The landed value of gold is computed by multiplying international market price by US dollar value. The value of gold or NAV, therefore will depend upon the conversion value of US dollar into Indian rupee and attracts all the risks attached to such conversion. f. Regulatory Risk: Any changes in trading regulations by the stock exchange (s) or SEBI may affect the ability of Market Makers to arbitrage resulting into wider premium/ discount to NAV. Any changes in the regulations relating to import and export of gold or
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gold jewellery (including customs duty, GST and any such other statutory levies) may affect the ability of the scheme to buy/sell gold against the purchase and redemption requests received.

- g. **Asset Class Risk:** The returns from physical gold in which the scheme invests may underperform returns from the securities or other asset classes.
- h. **Physical gold:** There is a risk that part or all of the scheme's gold could be lost, damaged or stolen. Access to the scheme's gold could also be restricted by natural events or human actions. Any of these actions may have adverse impact on the operations of the scheme and consequently on investment in units.
- i. **Impact cost risk:** If the scheme is heavily subscribed and as all the subscription amount has to be deployed in gold over a short period of time, there could be a surge in the demand for gold which in turn may lead to increase in cost of acquiring gold. However, as gold can be freely imported, the demand generated, if heavily subscribed, by this scheme may get transferred to global markets and the demand of this scheme may not have any significant impact on the global level demand.
- j. **Passive investments:** As the scheme proposes to invest not less than 95% of the net assets in gold and gold related instruments, the scheme is a passively managed scheme and provides exposure to Gold and tracking its performance as closely as possible. The Scheme's performance may be affected by a general price decline in the Gold prices. The Scheme will primarily invest in the physical Gold regardless of their investment merit. The Mutual Fund does not attempt to take defensive positions in declining markets.
- k. Tracking error may have an impact on the performance of the Scheme. However, the AMC will endeavour to keep the tracking error as low as possible.

III. Risk of investing in Gold Monetization Scheme (GMS)

The scheme may, as permitted by SEBI, invest a part of its pool of physical gold assets in Gold Monetisation Scheme run by Banks. Under the GMS, the scheme will deposit its physical gold assets as principal with the Banks which offer such facility ("the issuer"). A situation could arise where the issuer is unable to return the principal physical gold to the scheme upon maturity or in case of an early redemption. Such inability to return physical gold could arise on account of liquidity problems or general financial health of the issuer. A default by the issuer under a GMS may result in losses to the Unit holders. GMS being an unlisted and non-transferrable security can be Redeemed only with the issuer and hence, is subject to the risk of an issuer's inability to meet principal and interest payments on the obligation (credit risk). Credit Risk means that the issuer of a Security may default on interest payments or even paying back the principal amount on maturity (i.e. the issuer may be unable to make timely principal and interest payments on the Security) which may result in losses to the Unit holders.

IV. Risk Factors Associated with Investments in Exchange Traded Commodity Derivatives (ETCDs)

- a. An exchange traded commodity derivative is a derivative instrument that mimics the price movements of an underlying commodity, allowing an investor exposure to the

commodity without physical purchase.

- b. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of investment strategies depends upon the ability of the fund manager(s) to identify such opportunities which may always not be available. Identification and execution of the strategies to be pursued by the fund manager(s) involve uncertainty and decision of fund manager(s) may not always be profitable. No assurance can be given that the fund manager(s) will be able to identify or execute such strategies.
- c. **Liquidity Risk:** While ETCDs that are listed on an exchange carry lower liquidity risk, the ability to sell these contracts is limited by the overall trading volume on the exchanges. The liquidity of the schemes' investments is inherently restricted by trading volumes of the ETCD contracts in which it invests. Additionally, change in margin requirements or intervention by government agencies to reduce overall volatility in the underlying commodity could lead to adverse impact on the liquidity of the ETCD.
- d. **Price risk:** ETCDs are leveraged instruments hence, a small price movement in the underlying security could have a large impact on their value. Also, the market for ETCDs is nascent in India hence, arbitrages can occur between the price of the physical commodity and the ETCD, due to a variety of reasons such as technical issues and volatile movement in the price of the physical good. This can result in mispricing and improper valuation of investment decisions as it can be difficult to ascertain the amount of the arbitrage.
- e. **Settlement risk:** ETCDs can be settled either through the exchange or physically. The inability to sell ETCDs held in the Schemes' portfolio in the exchanges due to the extraneous factors may impact liquidity and would result in losses, at times, in case of adverse price movement. Wherein the underlying commodity is physically delivered in order to settle the derivative contract, such settlement could get impacted due to various issues, such as logistics, Government policy for trading in such commodities.

V. Settlement Risk:

In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the scheme to make intended securities purchases due to settlement problems could cause the scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the scheme portfolio may result, at times, in potential losses to the scheme, and there can be a subsequent decline in the value of the securities held in the scheme portfolio.

VI. Volatility Risk:

The Derivative markets are volatile and the value of Derivative contracts may fluctuate dramatically from day to day. This volatility may cause the value of investment in the scheme to decrease.

VII. Right to limit Redemptions:

The Trustee, in the general interest of the Unit holders of the scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day. The same shall be in accordance with paragraph 1.12 of the SEBI Master Circular

dated June 27, 2024.

VIII. Risks associated with investing in Money Market Instruments:

- a. **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and Money Market Instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- b. **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a Money Market Instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the scheme has invested in Government Securities, there is no credit risk to that extent. Different types of securities in which the scheme would invest as per its asset allocation pattern, carry different levels and types of risk. Accordingly, the scheme's risk may increase or decrease depending upon its investment pattern. E.g. commercial papers carry a higher amount of risk than Government Securities. Further, commercial papers which are A1+ rated are comparatively less risky than those which are B1+ rated.
- c. **Re-investment Risk:** Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the security. Consequently, the proceeds may get invested at a lower rate.
- d. **Liquidity Risk:** Due to the evolving nature of the fixed income market, there may be an increased risk of liquidity risk in the portfolio from time to time.

Investments in money market / liquid schemes will also be subject to the above risks.

IX. Risks relating to portfolio rebalancing :

In the event that the asset allocation of the scheme deviates from the ranges as provided in the asset allocation table in this SID, then the Fund Manager will rebalance the portfolio of the scheme to the position indicated in the asset allocation table.

X. Risk factors associated with investing in Derivatives:

The scheme may use Derivatives instruments like stock/index futures or other Derivative instruments for the purpose of portfolio balancing, as permitted under the applicable regulations and guidelines. Use of Derivatives requires an understanding of not only the underlying instrument but also of the Derivative itself. Usage of Derivatives will expose the scheme to certain risks inherent to such Derivatives. Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the Investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and the decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or

execute such strategies. The risks associated with the use of Derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

The specific risk factors arising out of a Derivative strategy used by the fund manager are given below:

- Lack of opportunity available in the market;
- The risk of mispricing or improper valuation and the inability of Derivatives to correlate perfectly with underlying assets, rates and indices.
- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place.
- Basis Risk: This risk arises when the Derivative instrument used to hedge the underlying asset does not match the movement of the underlying asset being hedged.
- Exchanges could raise the initial margin, variation margin or other forms of margin on Derivative contracts, impose one sided margins or insist that margins be placed in cash. All of these might force positions to be unwound at a loss and might materially impact returns.

3. Settlement Risk:

In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme portfolio.

4. Right to Limit Redemptions:

The Trustee, in the general interest of the Unit holders of the Scheme offered in this Document and keeping in view the unforeseen circumstances / unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day. The same shall be in accordance with paragraph 1.12 of the SEBI Master Circular dated June 27, 2024.

5. Risks associated with investing in Money Market Instruments:

- **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and Money Market Instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a Money Market Instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the Scheme has invested in Government Securities, there is no credit risk to that extent. Different types of securities in which the Scheme would invest as per its asset allocation

pattern, carry different levels and types of risk. Accordingly, the Scheme's risk may increase or decrease depending upon its investment pattern. E.g. commercial papers carry a higher amount of risk than Government Securities. Further, commercial papers which are A1+ rated are comparatively less risky than those which are B1+ rated.

- **Re-investment Risk:** Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the security. Consequently, the proceeds may get invested at a lower rate.
- **Liquidity Risk:** Due to the evolving nature of the fixed income market, there may be an increased risk of liquidity risk in the portfolio from time to time.

Investments in money market / liquid schemes will also be subject to the above risks.

6. Risks relating to portfolio rebalancing:

In the event that the asset allocation of the Scheme deviates from the ranges as provided in the asset allocation table in this SID, then the Fund Manager will rebalance the portfolio of the Scheme to the position indicated in the asset allocation table.

7. Risks associated with segregated portfolio:

- a. **Liquidity risk** – A segregated portfolio is created when a credit event / default occurs at an issuer level in the Scheme. This may reduce the liquidity of the security issued by the said issuer, as demand for this security may reduce. This is also further accentuated by the lack of secondary market liquidity for corporate papers in India. As per SEBI norms, the Scheme will be closed for Redemption and Subscriptions until the segregated portfolio is created, running the risk of Investors being unable to redeem their investments. However, it may be noted that the proposed segregated portfolio is required to be formed within one day from the occurrence of the credit event.

Investors may note that no Redemption and Subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to Unit holders in segregated portfolio, the AMC shall list the units of the segregated portfolio on a recognized stock exchange within 10 working days of creation of segregated portfolio and also enable transfer of such units on receipt of transfer requests. For the units listed on the Exchange, it is possible that the market price at which the units are traded may be at a discount to the NAV of such Units. There is no assurance that an active secondary market will develop for units of segregated portfolio listed on the Stock Exchange. This could limit the ability of the Investors to resell them.

- b. **Valuation risk** - The valuation of the securities in the segregated portfolio is required to be carried out in line with the applicable SEBI guidelines. However, it may be difficult to ascertain the fair value of the securities due to absence of an active secondary market and difficulty to price in qualitative factors.

8. Risks associated with investing in Government of India securities:

- a. **Market liquidity risk** - Even though the Government of India securities market is more liquid compared to other debt instruments, on certain occasions, there could be

difficulties in transacting in the market due to extreme volatility leading to constriction in market volumes. Also, the liquidity of the Scheme may suffer in case the relevant guidelines issued by Reserve Bank of India undergo any adverse changes.

- b. **Interest rate risk** - While Government of India securities generally carry relatively minimal credit risk since they are issued by the Government of India, they do carry price risk depending upon the general level of interest rates prevailing from time to time. Generally, when interest rates rise, prices of fixed income securities fall and when interest rates decline, the prices of fixed income securities increase. The extent of fall or rise in the prices is a function of the coupon rate, days to maturity and the increase or decrease in the level of interest rates. The price-risk is not unique to Government of India securities and exists for all fixed income securities. Therefore, their prices tend to be influenced more by movement in interest rates in the financial system than by changes in the Government's credit rating. By contrast, in the case of corporate or institutional fixed income securities, prices are influenced by their respective credit standing as well as the general level of interest rates.

9. Risks associated with investing in TREPS Segments :

As a member of the securities and TREPS segments of the Clearing Corporation of India (CCIL), all transactions of the Mutual Fund in Government Securities and in TREPS segments will be settled centrally through the infrastructure and settlement systems provided by CCIL, thus reducing the settlement and counterparty risks considerably for transactions in the said segments. The members of CCIL are required to contribute an amount as communicated by CCIL from time to time to the default fund maintained by CCIL as a part of the default waterfall (a loss mitigating measure of CCIL in case of default by any member in settling transactions routed through CCIL). The Mutual Fund will be exposed to the extent of its contribution to the default fund of CCIL at any given point in time. In the event that the default waterfall is triggered and the contribution of the Mutual Fund is called upon to absorb settlement/default losses of another member by CCIL, the Scheme may lose an amount equivalent to its contribution to the default fund allocated to the Scheme on a pro-rata basis.

10. Risks associated with investing in securitized debt:

The Scheme will not invest in securitized debt.

11. Risks associated with investing in Foreign Securities:

The Scheme will not invest in Foreign Securities.

12. Risks associated with short selling:

The Scheme will not engage in short selling of securities.

Risk Management Strategies: **Consolidated Std. Obs. 9)**

Risk Description	Risk Mitigants /management strategy
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	Market Risk / Interest Rate Risk As with all fixed income securities, changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.		The Scheme may invest in Money Market Instruments having relatively shorter maturity thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities.
	Liquidity risk or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield- to maturity (YTM).		The Scheme may invest in Money Market Instruments having relatively shorter maturity, which have low liquidity risk, as compared to medium to long maturity securities.
	Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).		Management analysis may be used for identifying company specific risks. Management's past track record may also be studied. Preference will be towards high quality instruments.
	While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated.		
Index methodology / Details of underlying fund in case of Fund of Funds	The Scheme will invest in units of the underlying scheme viz. Choice Gold ETF as per the asset allocation mentioned in section "HOW WILL THE SCHEME ALLOCATE ITS ASSETS" of the said scheme and will be benchmarked against the domestic price of gold. (Consolidated Std. Obs. 16)		
	1	Underlying Funds Name	Choice Gold ETF
	2	Total Expense Ratio	Upto 1%
	3	Benchmark	Domestic price of physical gold
	4	Investment Objective	The Scheme aims to provide returns that closely correspond to the domestic price of gold, before expenses and subject to tracking errors, by investing in physical gold and gold-related instruments. However, there is no assurance or guarantee that this objective will be achieved
	5	Investment Strategy	The Scheme is a passively managed exchange traded fund which will employ an investment approach designed to track the performance of domestic price of gold. The Scheme shall invest in physical gold and gold related instruments regardless of its investment merit and it will attempt not to apply any economic, financial or market analysis. The Scheme will invest at least 95% of its total assets in Gold and Gold related instruments and may hold up to 5% of its total assets in money market securities. The performance of the Scheme may

			not be commensurate with the performance of the benchmark of the Scheme on any given day or over any given period. Such variation is commonly referred to as the Tracking Error. The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to the performance of the underlying benchmark.
	6	AUM, Top 10 Holdings/ links to Top holding of the underlying fund -	As on November 30, 2025 AUM – 63.45 (in crore) Top holding of the underlying fund – Gold – 95.35% of net assets.
	7	Year Wise Performance	Not Applicable Underlying Scheme have not completed a year
List of official points of acceptance:	Please refer to the following link: https://view.officeapps.live.com/op/view.aspx?src=https%3A%2F%2Fstatic.choicemf.com%2FCA%2BMS%2BBranches.xlsx&wdOrigin=BROWSELINK		
Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority	(Consolidated Std. Obs. 48 & Consolidated Std. Obs. 49) (Std. Obs. 20) Please refer to the following link: https://static.choicemf.com/Litigation.pdf		
Investor services	Contact details for general service requests: Investors can enquire about NAVs, Unit holdings, valuation, IDCWs, etc or lodge any service request including change in the name, address, designated bank account number and bank branch, loss of		

	Account Statement / Unit certificates, etc. to Computer Age Management Services Limited (CAMS) No.178/10, Ground floor, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam, Chennai, Tamil Nadu 600034. Contact numbers : 18002663866 E-Mail ID: enq_choicemf@camsonline.com website: www.camsonline.com. Contact details for complaint resolution: Investor grievances are normally received at the Registered & Corporate Office of the AMC or at the Investor Service Centres or directly by the Registrar. All grievances are generally forwarded to the Registrar for necessary action. The complaints are closely followed up with the Registrar to ensure timely redressal and prompt investor service. The AMC will follow-up with the Investor Service Centres and Registrar on complaints and enquiries received from investors to resolve them promptly. Investors can also address their queries/grievances to Ms. Ratnavali Kalse, Choice AMC Private Limited Sunil Patodia Tower, Plot No 156-158 J.B. Nagar, Andheri (East), Mumbai 400099. Tel. No. : 69419999 – 902, Email - support@choicemf.com
Portfolio Disclosure	Portfolio Disclosures: The AMC shall disclose portfolio (along with ISIN) as on the last day of the month/ half year for the Scheme on the websites of the AMC (https://choicemf.com) and AMFI (www.amfiindia.com) within 10 days from the close of each month/ half year in a user-friendly and downloadable spreadsheet format. In case of unitholders whose email addresses are registered with the Fund, the portfolios disclosed as above shall be sent to the unitholders via email. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. Portfolio Turnover: As the Scheme follows a passive investment strategy, the endeavor is to minimize portfolio turnover subject to the exigencies and needs of the Scheme. Generally, as the Scheme is open-ended, turnover is confined to rebalancing of portfolio on account of new Subscriptions and Redemptions. A higher churning of the portfolio could attract high transactions of the nature of brokerage, custody charges, etc.
Detailed comparative table of the existing schemes of AMC	Not Applicable Presently Choice Mutual fund does not have any other fund of fund scheme.
Scheme performance	The Scheme is a new scheme and hence, this is currently not applicable
Periodic Disclosures such as Half yearly disclosures, half yearly results,	(Consolidated Std. Obs. 38) Monthly Portfolio Disclosure The AMC will disclose the scheme's portfolio on monthly basis as on the last day of the month or before 10th day of the succeeding month in the prescribed format for all the Schemes or within such timelines and manner as prescribed by SEBI from time to time on its website (https://choicemf.com) and on the website of AMFI (www.amfiindia.com). The same shall be send via email to the unitholders whose email addresses are registered with AMC/Mutual Fund. Half Yearly Financial Disclosures

annual report	The AMC will publish an advertisement every half-year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half yearly statement of the scheme portfolio on the AMC's website (https://choicemf.com) and on the website of AMFI (www.amfiindia.com) and the modes such as SMS, telephone, email or written request (letter) through which an unitholder can submit a request for a physical or electronic copy of the statement of scheme portfolio. The AMC will provide physical copy of the statement of scheme portfolio without any cost, on specific request received from a unitholder. The Fund shall, before the expiry of one month from the close of each half year, (i.e. March 31 and September 30) shall display the unaudited financial results on https://choicemf.com and the advertisement in this regards will be published by the Fund in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Fund is situated. Annual Report The scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant account's year i.e. 31st March each year, whose e- mail address is registered with the Fund. The physical copies of the scheme wise Annual Report will be sent to those unitholders who have opted-in to receive physical copies, and the same will also be made available to the unitholders at the registered office of the AMC. An advertisement shall also be published in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the websites of the AMC and AMFI and the modes such as SMS, telephone, email or written request (letter), etc. through which Unit holders can submit a request for a physical or electronic copy of the scheme wise annual report or abridged summary thereof. The physical copy of the scheme wise annual report or abridged summary shall be made available to the Investors at the registered office of the AMC. A link of the Scheme's annual report shall be displayed prominently on the website of the Mutual Fund (https://choicemf.com) and that of AMFI (www.amfiindia.com). The AMC shall also provide a physical copy of an abridged summary of the annual report, without charging any cost, on specific request received from the unitholder. Account Statements Units issued by the AMC under the Scheme shall be credited to the Investor's beneficiary account with a Depository Participant (DP) of CDSL or NSDL. The AMC will endeavour to credit the units to the beneficiary account of the Unit holder within two Business Days from the date of receipt of credit of the funds. Unit holders who have a Demat Account are requested to note the following : Investors who have holdings in mutual funds and securities in their demat account shall receive a Consolidated Account Statement from the Depository. • Consolidation of account statement shall be done on the basis of PAN. In case of multiple holdings, it shall be PAN of the first holder and pattern of holding. • The CAS shall be generated on a monthly basis and shall be sent by the Depositories within twelve (12) days from the month end, to those Unit holder(s) who have opted for delivery via electronic
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	mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. The CAS as mentioned shall be sent to those Unit holders in whose folio(s)/demat account(s) transaction(s) has/have taken place during that month. • As a green initiative measure, SEBI vide its circular no. SEBI/HO/MRD-PoD2/CIR/P/2024/93 dated July 1, 2024 has specified that the CAS shall be despatched by e-mail to all the Investors whose e-mail addresses are registered with the Depositories and AMCs/MF-RTAs. However, where an Investor does not wish to receive CAS through e-mail, an option shall be given to the Investor to receive the CAS in physical form at the address registered with the Depositories and the AMCs/MF-RTAs. The Depositories shall also intimate the Investor on a quarterly basis through the SMS mode specifying the e-mail id on which the CAS is being sent. In case there is no transaction in any of the mutual fund folios, then CAS detailing holdings of investments will be issued to Unit holders who have opted for delivery via electronic mode, on or before the eighteenth (18th) day of April and October and to Unit holders who have opted for delivery via physical mode, on or before the twenty-first (21st) day of April and October. However, where an Unit holder does not wish to receive CAS through e-mail, option shall be given to the Unit holder to receive the CAS in physical form at the address registered with the Depositories and the AMC/RTA. Risk-o-meter: In accordance with paragraph 5.16 of SEBI Master Circular dated June 27, 2024, the AMC shall disclose: a. risk-o-meter of the Scheme and benchmark while disclosing the performance of the Scheme vis-à-vis benchmark and b. details of the Scheme portfolio including the Scheme risk-o-meter, name of benchmark and risk-o-meter of benchmark while communicating the monthly and half-yearly statement of Scheme portfolio via email. Risk-o-meter of the Scheme shall be evaluated on a monthly basis and shall be disclosed along with Scheme portfolio disclosure on the website of the Mutual Fund (https://choicemf.com) and that of AMFI (www.amfiindia.com) within 10 days from the close of each month. The AMC shall also disclose the risk level of its schemes as on March 31 of every year, along with the number of times the risk level has changed over the year, on its website and on AMFI's website. Any change in risk-o-meter of the Scheme shall be communicated by way of notice-cum-addendum and by way of an e-mail or SMS to the unitholders of the Scheme. Scheme Summary Document The scheme summary document for all the schemes of the Mutual Fund shall be disclosed on the websites of the AMC (https://choicemf.com), AMFI (www.amfiindia.com) and Stock Exchanges, containing details of the schemes including but not limited to scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc. in 3 data formats i.e. PDF, spreadsheet and a machine readable format (either JSON or XML) on a monthly basis or whenever there is change in any of the specified fields, whichever is earlier, within 5 working days of such change.
Scheme factsheet	Link for Scheme factsheet: https://choicemf.com/
Scheme specific disclosure	Please refer below for – Scheme Specific Disclosure

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Scheme Specific Disclosures

Portfolio Rebalancing	Portfolio rebalancing due to short term defensive consideration: Any alteration in the investment pattern will be for a short term on defensive considerations as per paragraph 1.14.1.2.b of the SEBI Master Circular dated June 27, 2024, the intention being at all times to protect the interests of the Unit holders and the Scheme shall rebalance the portfolio within 30 calendar days from the date of deviation. It may be noted that no prior intimation/indication will be given to Investors when the composition/asset allocation pattern under the Scheme undergoes changes within the permitted band as indicated above. Portfolio rebalancing in case of passive breaches : Pursuant to paragraph 2.9 of the SEBI Master Circular dated June 27, 2024, in the event of deviation from mandated asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of the AMC), the fund manager shall rebalance the portfolio of the Scheme within 30 Business Days. In case the portfolio of the Scheme is not rebalanced within the period of 30 Business Days, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before the Investment Committee of the AMC. The Investment Committee, if it so desires, can extend the timeline for rebalancing up to sixty (60) Business Days from the date of completion of mandated rebalancing period. Further, in case the portfolio is not rebalanced within the aforementioned mandated plus extended timelines the AMC shall comply with the prescribed restrictions, the reporting and disclosure requirements as specified in Para 2.9 of the Master Circular. Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 read with sub-regulation (26) of Regulation 25 of the SEBI MF Regulations. For detailed disclosure, kindly refer SAI
Disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions	Not applicable since the scheme is a new scheme. For detailed disclosure, kindly refer SAI
Investments of AMC in the Scheme Std. obs. 1	The AMC reserves the right to invest its own funds in the Scheme as may be decided by the AMC from time to time and as specified In terms of sub-regulation 16(A) in Regulation 25 of SEBI (Mutual Funds) Regulations,1996 read along with clause 6.9 of SEBI Master Circular and AMFI Best Practice Guidelines circular No.100 /2022-23 on 'Alignment of interest of AMCs with the Unitholders of the Mutual Fund schemes', the AMC shall invest such amounts in such schemes of the mutual fund, based on the risks associated with the schemes, as may be specified by the SEBI from time to time. However, as per the said guidelines, Funds of Funds scheme(s) are exempted from the purview of the aforesaid regulations and guidelines.

	In line with SEBI Regulations and circulars issued by SEBI from time to time, the AMC may invest its own funds in the scheme(s). Further, the AMC shall not charge any fees on its investment in the Scheme (s), unless allowed to do so under SEBI Regulations in the future. (consolidated std. obs. 58)
Taxation	For details on taxation please refer to the clause on Taxation in the SAI
Associate Transactions	This scheme is a new scheme and hence this disclosure is currently not available. For detailed disclosure, kindly refer SAI
Listing and transfer of units	<u>Listing :</u> Since the Scheme is an open ended Funds of Funds scheme, Sale and Repurchase is available on a continuous basis and therefore, the Units of the Scheme are presently not proposed to be listed on any stock exchange. However, the Fund may at its sole discretion list the Units under the Scheme on one or more Stock Exchanges at a later date, and thereupon the Fund will make a suitable public announcement to that effect. <u>Transfer :</u> In accordance with clause 14.4.4 of SEBI Master Circular dated June 27, 2024, units of the Scheme that are held in electronic (demat) form, will be transferable and will be subject to the transmission facility in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 1996 as may be amended from time to time. If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transfers taking place consequent to death, insolvency etc., the transferee's name will be recorded by the Fund subject to production of satisfactory evidence. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be effected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode. Units held in non-demat form, unless otherwise restricted or prohibited, shall be freely transferable by act of parties or by operation of law. Transfer of Units will be subject to submission of valid documents and fulfillment of the eligibility requirements by the Unit holder/Investor as stated under AMFI best Practice guideline No.135/BP/ 116 /2024-25 dated August 14, 2024 and internal processes of the AMC, if any. For more details, please refer to the SAI.
Dematerialization of units	The AMC shall issue units in dematerialized form to a Unit holder in the Scheme within two Business Days of receipt of valid request from the Unit holder subject to receipt of complete documents and details from the Unit holder. In case, the Unit holder desires to hold the units in a Dematerialized/Rematerialized form at a later date, the request for conversion of units held in non-demat form into Demat (electronic) form or vice- versa should be submitted along with a Demat/Remat Request Form to their Depository Participants. Please refer to the SAI for further details.
Minimum Target amount (This is the minimum	The Scheme seeks to collect Rs. 10 crores as the minimum Subscription and would retain any excess Subscription collected.

amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	If the Scheme does not collect the minimum Subscription during the NFO, refund will be made within 5 Business Days from closure of the NFO.
Maximum Amount to be raised (if any)	There is no limit to the maximum amount that can be raised by the Scheme.
Dividend Policy (IDCW)	Under the IDCW option, the Trustee will have the discretion to declare the IDCW, subject to availability of distributable surplus calculated in accordance with the Regulations. The actual declaration of IDCW and frequency will inter-alia, depend on availability of distributable surplus calculated in accordance with SEBI (MF) Regulations and the decisions of the Trustee shall be final in this regard. There is no assurance or guarantee to the Unit holders as to the rate of IDCW nor that it will be paid regularly. When units are sold, and sale price (NAV) is higher than the face value of the unit, a portion of the sale price that represents realized gains is credited to an Equalization Reserve Account which can be used to IDCW payout. The amounts can be distributed out of investors' capital (Equalization Reserve), which is part of the sale price that represents realized gains. The AMC/Trustee reserves the right to change the frequency of declaration of IDCW or may provide for additional frequency for declaration of IDCW. IDCW Distribution Procedure In accordance with Chapter 11 of SEBI Master Circular for Mutual Funds as amended from time to time, the procedure for distribution would be as under: 1. Quantum of IDCW and the record date will be fixed by the Trustee. IDCW so decided shall be paid, subject to availability of distributable surplus. 2. Within one calendar day of the decision by the Trustees, AMC shall issue notice to the public communicating the decision including the record date. The record date shall be 2 working days from the date of publication in at least one English newspaper or in a newspaper published in the language of the region where the Head Office of the mutual fund is situated, whichever is issued earlier. 3. Record date shall be the date, which will be considered for the purpose of determining the eligibility of investors whose names appear on the register of Unit holders for receiving IDCW. 4. The notice will, in font size 10, bold, categorically state that pursuant to payment of IDCW, the NAV of the Scheme would fall to the extent of payout and statutory levy (if applicable). 5. The NAV will be adjusted to the extent of IDCW distribution and statutory levy, if any, at the close of business hours on record date. 6. Before the issue of such notice, no communication indicating the probable date of IDCW declaration in any manner whatsoever will be issued by Mutual Fund. However, the requirement of giving notice shall not be applicable for IDCW options having frequency up to one month.

Allotment (consolidated std. obs. 60) (Std. Obs. 18)	Subject to the receipt of the minimum subscription amount, allotment would be made to all the valid applications of the Unitholders received during the New Fund Offer (NFO) period. Full allotment will be made to all valid applications received during the New Fund Offer Period, subject to realization of funds. Allotment of Units shall be completed not later than 5 business days after the close of the New Fund Offer Period. Face value of units if Rs.10. On acceptance of the application for subscription, an allotment confirmation specifying the number of units allotted by way of e-mail and/or SMS within 5 business days from the date of closure of NFO period will be sent to the Unitholders/ investors registered email address and/or mobile number. An applicant in a scheme whose application has been accepted shall have the option either to receive the statement of accounts or to hold the units in dematerialized form and the asset management company shall issue to such applicant, a statement of accounts specifying the number of units allotted to the applicant or issue units in the dematerialized form as soon as possible but not later than five working days from the date of closure of the initial subscription list or from the date of receipt of the application. In cases where the email does not reach the Unitholder/investor, the Fund/its Registrar & Transfer Agents will not be responsible, but the Unitholder/investor can request for fresh statement/ confirmation. The Unitholder/ investor shall from time to time intimate the Fund/its Registrar & Transfer Agents about any changes in his e-mail address. The Trustee reserves the right to recover from an investor any loss caused to the Scheme on account of dishonor of cheques issued by the investor for purchase of Units of the Scheme. Applicants under both the Direct and Regular Plan(s) offered under the Scheme will have an option to hold the Units either in physical form (i.e. account statement) or in dematerialized form. (Consolidated Std. Obs. 57 (a)) Where investors/Unitholders have provided an email address, an account statement reflecting the units allotted to the Unitholder shall be sent by email on their registered email address. However, in case of Unit Holders holding units in the dematerialized mode, the Fund will not send the account statement to the Unit Holders. The statement provided by the Depository Participant will be equivalent to the account statement. Units in dematerialised form: (Consolidated Std. Obs. 57 (a) & (Consolidated Std. Obs. 57 (b)) Unit holders will have an Option to hold the units by way of an Account Statement or in Dematerialized ('Demat') form. Unit holders opting to hold the units in Demat form must provide their Demat Account details in the specified section of the application form. The Applicant intending to hold the units in Demat form are required to have a beneficiary account with a Depository Participant (DP)
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	registered with NSDL / CDSL and will be required to indicate in the application the DP's name, DP ID Number and the Beneficiary Account Number of the applicant held with the DP at the time of purchasing Units. Unitholders are requested to note that request for conversion of units held in Account Statement (non-demat) form into Demat (electronic) form or vice versa should be submitted to their Depository Participants. In case Unit holders do not provide their demat account details or the demat details provided in the application form are incomplete / incorrect or do not match with the details with the Depository records, the Units will be allotted in account statement mode provided the application is otherwise complete in all respect and accordingly an account statement shall be sent to them. Post NFO allotment: All Applicants whose cheques/payments towards purchase of Units have been realised will receive a full and firm allotment of Units, provided that the applications are complete in all respects and are found to be in order. Pursuant to Clause 8.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024, in respect of purchase of units of the Scheme, including switch-in and systematic transactions (Systematic Investment Plans (SIPs) and Systematic Transfer Plans (STPs)), the closing NAV of the day is applicable on which the funds are available for utilization irrespective of the size and time of receipt of such application. For further details, refer provisions specified under "Cut off timing for subscriptions/redemptions/switches" in this SID. Any redemption or switch out transaction in the interim is liable to be rejected at the sole discretion of the AMC. Subject to the SEBI Regulations, the AMC / Trustee may reject any application received in case the application is found invalid/incomplete or for any other reason in their sole discretion. The Mutual Fund reserves the right to recover from an investor any loss caused to the Scheme on account of dishonour of cheques issued by him/her/it for purchase of Units. No unit certificates will be issued.
Refund	If the application is rejected for any reason, full amount will be refunded within 5 Business Days from the date of Subscription as per the timestamp / Applicable NAV, where the application form / online transaction is received along with the payment and the funds have been realized. No interest will be payable on any Subscription money refunded within five Business Days as mentioned above. If refunded later than five Business Days, interest @15% p.a. for delay period will be paid to the applicant and charged to the AMC for the period from the day following the date of expiry of five Business Days until the actual date of the refund. Refund will be initiated in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases. In both cases, the bank account number and bank name, as specified in the application, will be considered for refund. The bank and/ or collection charges, if any, will be borne by the applicant. All the refund payments will be initiated in the manner as may be specified by SEBI from time to time. The bank and/ or collection charges, if any, will be borne by the applicant. All the refund payments will be sent by registered post or courier service or NEFT or RTGS or Direct credits or IMPS or any other electronic manner as required under the Regulations.
Who can invest This is an	The following persons may apply for Subscription to the units of the Scheme

indicative list and investors shall consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.	(subject, wherever relevant, to purchase of units of mutual funds being permitted under respective constitutions, relevant statutory regulations and with all applicable approvals): • Resident adult individuals either singly or jointly (not exceeding three) or on anyone or survivor basis. • Minor through parent/lawful guardian. • Companies, Bodies Corporate, Public Sector Undertakings, Co- operative societies, Association of Persons or Body of Individuals whether incorporated or not and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions). • Charitable or religious trusts, wakf boards or endowments and registered societies (including registered co-operative societies) and private trusts authorized to invest in mutual fund schemes under their trust deeds. • Non-Government Organisations as may be permitted by their regulator. • Proprietorship in the name of the sole proprietor. • Partnership Firms and Limited Liability Partnerships (LLPs). • Hindu Undivided Family (HUF) in the name of Karta. • Banks (including Co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions. • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis. • Foreign Portfolio Investors (FPIs) /sub-accounts registered with SEBI (subject to regulations / directions prescribed by the RBI/SEBI from time to time relating to FPI investments in mutual fund schemes) on repatriation basis. • Army, Air Force, Navy, para-military funds and other eligible institutions. • Scientific and Industrial Research Organizations. • Mutual funds / Alternative Investment Funds registered with SEBI. • Provident/Pension/Gratuity/Superannuation and such other retirement and employee benefit and other similar funds as and when permitted to invest. • International Multilateral Agencies or body corporates incorporated outside India approved by the Government of India/RBI. • Special Purpose Vehicles (SPVs) approved by appropriate authority (subject to RBI approval) • Unincorporated body of persons as may be accepted by the AMC/Trustee. • The Trustee, AMC or Sponsor of the Mutual Fund or their associates • Other schemes of Choice Mutual Fund, subject to the conditions and limits prescribed by SEBI and/or by the Trustee/ AMC. • Insurers, insurance companies / corporations registered with the Insurance Regulatory Development Authority. • Other categories of Investors who are permitted to invest in the Scheme as per their respective constitutions. The above list is indicative and the applicable law, if any, would supersede the above list. Investors are requested to ensure compliance with the regulatory guidelines applicable to them, while making such investments.
Who cannot invest	The following persons are not eligible to subscribe to the Units of the Scheme: • Residents in Canada. • United States Persons (U.S. Persons) and Non-resident Indians/Persons of Indian Origin residing in the United States and Canada. • Persons residing in the Financial Action Task Force (FATF) Non Compliant

	Countries and Territories (NCCTs). Any entity who is not permitted to invest in the Scheme as per its constitution / applicable regulations.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	The units under the Scheme once Repurchased, shall not be reissued.
Restrictions, if any, on the right to freely retain or dispose off units being offered.	The Units of the Schemes held in demat and non-demat mode may be transferable in line with applicable statutory requirements. In view of the same, additions/deletions of names will not be allowed under any folio of the scheme. However, the said provisions will not be applicable in case a person (i.e. a transferee) becomes a holder of the units by operation of law or upon enforcement of pledge, then the AMC shall, subject to production of satisfactory evidence and submission of such documents, proceed to effect the transfer, if the intended transferee is otherwise eligible to hold the units of the scheme. The said provisions in respect of deletion of names will not be applicable in case of death of a unit holder (in respect of joint holdings) as this is treated as transmission of units and not transfer. Suspension of Sale and Redemption of Units: Suspension of Sale and Redemption of Units Suspension or restriction of repurchase/ redemption facility under any scheme of the mutual fund shall be made applicable only after obtaining the approval from the Boards of Directors of the AMC and the Trustees and subject also to necessary communication of the same to SEBI. Pursuant to paragraph -No. 1.12 of SEBI Master Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, following requirements shall need to be observed before imposing restriction on redemptions: a) Restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as: I. Liquidity issues - when market at large becomes illiquid affecting almost all securities rather than any issuer specific security. II. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. III. Operational issues – when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Such cases can only be considered if they are reasonably

	unpredictable and occur in spite of appropriate diligence of third parties, adequate and effective disaster recovery procedures and systems. b) Restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period. c) Any imposition of restriction would require specific approval of Board of AMC and Trustees and the same should be informed to SEBI immediately. d) When restriction on redemption is imposed, the following procedure shall be applied: 1. No redemption requests up to INR 2 lakh shall be subject to such restriction. 2. Where redemption requests are above INR 2 lakh, AMCs shall redeem the first INR 2 lakh without such restriction and remaining part over and above INR 2 lakh shall be subject to such restriction. The AMC / Trustee reserves the right to change / modify the provisions pertaining to the right to restrict Redemption of the Units in the Scheme(s) of the Fund in accordance with SEBI (Mutual Funds) Regulations.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance	The below cut-off timings and applicability of NAV shall be applicable in respect of valid applications received at the Official Point(s) of Acceptance on a Business Day: A. Applicable NAV for Subscriptions / Switch-ins (irrespective of application amount): 1. In respect of valid applications received upto 3.00 p.m. on a Business Day at the official point(s) of acceptance and funds received upto 3.00 p.m. for the entire amount of Subscription/purchase (including switch ins) as per the application are credited to the bank account of the Scheme before the cut-off time on same day i.e. available for utilization before the cut-off time - the closing NAV of the day shall be applicable. 2. In respect of valid applications received after 3.00 p.m. on a Business Day at the official point(s) of acceptance and funds for the entire amount of Subscription/purchase (including switch ins) as per the application are credited to the bank account of the Scheme either on same day or before the cut-off time of the next Business Day i.e. available for utilization before the cut-off time of the next Business Day - the closing NAV of the next Business Day shall be applicable. 3. Irrespective of the time of receipt of application at the official point(s) of acceptance, where funds for the entire amount of Subscription/purchase (including switch-ins) as per the application are credited to the bank account of the Scheme before the cut-off time on any subsequent Business Day - the closing NAV of such subsequent Business Day shall be applicable. 4. In case of switch transactions from any scheme to the Scheme, allotment of units in the Scheme shall be in line with the Redemption payouts of the switched-out scheme.

	The aforesaid provisions shall also apply to systematic transactions i.e. Systematic Investment Plan (SIP), Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP), etc. irrespective of the installment date. B. Applicable NAV for Redemptions/Switch-outs : In respect of valid applications received upto 3.00 p.m. by the Mutual Fund, the closing NAV of that day shall be applicable. In respect of valid applications received after 3.00 p.m. by the Mutual Fund, the closing NAV of the next Business Day shall be applicable. “Switch Out” shall be treated as Redemption application and accordingly, closing NAV of the day will be applicable based on the cut- off time for Redemption followed for various type of schemes. “Switch In” shall be treated as purchase application and accordingly for unit allotment, closing NAV of the day will be applicable on which the funds are available for utilization.
Minimum balance to be maintained and consequence of non maintenance	Not Applicable. (Consolidated Std. Obs. 36)
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of e-mail and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holder’s registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent by the Depositories to the Unit holders in whose folio(s)/demat account(s), transaction(s) have taken place during the month, within twelve (12) days from the month end, to those Unit holders who have opted for delivery via electronic mode and within fifteen (15) days from the month end, to those Unit holders who have opted for delivery via physical mode. In case there is no transaction in any of the mutual fund folios / demat accounts of the Investor, half-yearly CAS with holding details shall be by the Depositories to those Investors that have opted for delivery via electronic mode, on or before the eighteenth (18th) day of April and October and to those Investors that have opted for delivery via physical mode, on or before the twenty-first (21st) day of April and October. However, where an Investor does not wish to receive CAS through e- mail, option shall be given to the Investor to receive the CAS in physical form at the address registered with the Depositories and the AMCs/MF-RTAs. In case of the units are held in dematerialized (demat) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically. For further details, refer SAI.

Dividend/ IDCW	The payment of IDCW to the unitholders shall be made within seven working days from the record date. The AMC shall be liable to pay interest to the Unit holders at 15% p.a. or such other rate as may be prescribed by SEBI from time to time, in the event of failure of dispatch of dividend payments within the stipulated time period calculated from the record date.
Redemption	The Redemption or Repurchase proceeds shall be dispatched to the unitholders within three working days from the date of Redemption or Repurchase. AMFI, in consultation with SEBI, has published a list of exceptional circumstances for schemes unable to transfer Redemption or Repurchase proceeds to Investors within the stipulated time as mentioned above, along with applicable time frame for transfer of Redemption or Repurchase proceeds to the unitholders in such exceptional circumstances. The said list is available on AMFI website. Investors are requested to note that it is mandatory to complete the KYC requirements for all Unit holders, including for all joint holders and the guardian in case of folio of a minor Investor. Accordingly, completion of KYC requirements shall be mandatory and all financial transactions (including Redemptions, switches etc.) will be processed only if the KYC requirements are completed. Unit holders are advised to use the applicable KYC Form for completing the KYC requirements and submit the form at the designated Investor Service Centre of the Mutual Fund/CAMS.
Bank Mandate	As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, Investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected. Additionally, if the bank details provided by Investors are different from the details available on instrument, the AMC may seek additional details from Investors to validate the bank details provided by Investors.
Delay in payment of redemption / repurchase proceeds/dividend	The Asset Management Company shall be liable to pay interest to the unitholders at @ 15% per annum as specified vide paragraph 14.2 of the SEBI Master Circular dated June 27, 2024 for the period of such delay. However, the AMC will not be liable to pay any interest or compensation or any amount otherwise, in case the AMC/Trustee is required to obtain from the Investor/Unit holder, verification of identity or such other details relating to Subscription/Redemption for Units under any applicable law or as may be requested by a Regulatory Authority or any government authority, which may result in delay in processing the application.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount (Consolidated Std. Obs. 52)	The unclaimed Redemption and Dividend (IDCW) amount may be deployed by the Mutual Fund in call money market, Money Market Instruments or separate plan of overnight scheme/ liquid scheme / money market mutual fund scheme floated specifically for deployment of the unclaimed amounts only. Provided that such schemes where the unclaimed Redemption and Dividend amounts are deployed shall be only those Overnight scheme/ Liquid scheme / Money Market Mutual Fund schemes which are placed in A-1 cell (Relatively Low

	Interest Rate Risk and Relatively Low Credit Risk) of Potential Risk Class matrix. The Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. Refer to SAI for full details.
Disclosure w.r.t investment by minors (Consolidated Std. Obs. 37)	A minor can invest through his/her parent/lawful guardian. Minors can complete their KYC requirements for their folio through guardians. Payment for investment by any mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor or from the joint account of the minor with parent or legal guardian. For further details, please refer to SAI.
Principles of incentive structure for market makers (for ETFs)	Not applicable
New Fund Offer Period	NFO opens on : NFO closes on : Minimum duration of the NFO will be 3 working days and will not be kept open for more than 15 days. Any changes in the NFO dates will be announced through an addendum uploaded on the AMC website (https://choicemf.com/). (Consolidated Std. Obs. 34)
New Fund Offer Price: This is the price per unit that the investors have to pay to invest during the NFO.	Rs. 10/- per unit.
Due diligence	- The Scheme Information Document (SID) of Choice Gold ETF submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time. - All legal requirements connected with the launch of Choice Gold ETF, as well as the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with. - The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme. - The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date. - The contents of the Scheme Information Document including figures, data, yields etc. have been checked and are factually correct.

	vi. A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/that there are no deviations from the SEBI MF Regulations. vii. Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines thereunder shall be applicable. viii. The Trustee (Choice Trustees Services Private Limited) has ensured that Choice Gold ETF Fund of Fund, as approved by them, is a new product offered (NFO) by Choice Mutual Fund and is not a minor modification of any existing scheme/fund/product. Date : _____, 2025 Name : Mayuresh Sonavane Place : Mumbai Designation : Compliance Officer
Fundamental Attribute (consolidated std. obs. 59) (Std.obs. 8)	Following are the “fundamental attributes” of the Scheme, in terms of in terms of clause 1.14 of SEBI Master Circular dated June 27, 2024: 1. Type of a scheme: An open-ended fund of fund scheme investing in units of Choice Gold ETF. 2. Investment Objective • Main Objective: The investment objective of the Scheme is to seek to generate returns by investing in units of Choice Gold ETF. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. • Investment Pattern: Please refer SID (Asset Allocation) 3. Terms of Issue: • Listing: Please refer to Annexure 2 - Liquidity/listing details. • Redemption: Please refer to Section above. • Aggregate Fees and Expenses: Please refer to Annexure 2 - Break up of Annual Scheme Recurring Expenses. • Any safety net or guarantee provided- None. In accordance with Regulation 18(15A) and Regulation 25(26) of the SEBI (MF) Regulations and paragraph 1.14.1.4 of the SEBI Master Circular dated June 27, 2024, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Plan(s)/Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Plan(s) / Option(s) thereunder and affect the interests of Unit holders is carried out unless: SEBI has reviewed and provided its comments on the proposal; A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide

	circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and The Unit holders are given an option for a period of at least 30 calendar days to exit at the prevailing Net Asset Value without any Exit Load.
Investment restrictions (Std. obs. 11)	Pursuant to the SEBI MF Regulations as amended from time to time, the following investment restrictions are presently applicable to the Scheme: 1) The Scheme shall not invest more than 10% of its NAV in debt instruments comprising Money Market Instruments and non-Money Market Instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act as per the following matrix : a) 10% of its NAV in debt and money market securities rated AAA; or b) 8% of its NAV in debt and money market securities rated AA; or c) 6% of its NAV in debt and money market securities rated A and below issued by a single issuer. The above instrument limits may be extended by up to 2% of the NAV of the Scheme with prior approval of the Board of Trustees and Board of Directors of the AMC, subject to compliance with the overall 12% limit specified in clause 1 of Seventh Schedule of the Regulations. Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and TREPs. Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with SEBI. Considering the nature of the Scheme, investments in such instruments will be permitted up to 5% of its NAV. 2) The Scheme shall not invest in unlisted commercial papers (CPs), other than (a) Government Securities, and (b) other Money Market Instruments. For the above purposes, listed instruments shall include listed and to be listed instruments. 3) The Scheme shall not invest more than 5% of its net assets in unrated Money Market Instruments, other than Government Securities, treasury bills, Derivative products such as Interest Rate Swaps (IRS), Interest Rate Futures (IRF), etc. All such investments shall be made with the prior approval of the Boards of AMC and Trustee. Such investments would be made only in such instruments, including bills re-discounting, usance bills, etc., that are generally not rated and for which separate investment norms or limits are not provided in SEBI (Mutual Fund) Regulations, 1996 and various circulars issued thereunder. 4) The Scheme shall buy and sell securities on the basis of deliveries and

	shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities. Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard. 5) The Scheme shall not make any investment in: - any unlisted security of an associate or group company of the Sponsor; or - any security issued by way of private placement by an associate or group company of the Sponsor; or - the listed securities of group companies of the Sponsor which is in excess of 25 per cent of the net assets, except for investments made by the Scheme in compliance with such conditions as specified by SEBI. 6) The Fund shall get the securities purchased transferred in the name of the Fund on account of the Scheme, wherever investments are intended to be of a long-term nature. 7) No loans for any purpose can be advanced by the Scheme. 8) The Scheme shall not borrow except to meet temporary liquidity needs of the Scheme for the purpose of Repurchase/Redemption of units or payment of interest and/or Dividend to the Unitholders, provided that the Scheme shall not borrow more than 20% of its net assets and the duration of the borrowing shall not exceed a period of 6 months. 9) Pending deployment of the funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines issued by SEBI from time to time. Currently, the following guidelines/restrictions are applicable for parking of funds in short term deposits: “Short Term” for such parking of funds by the Scheme shall be treated as a period not exceeding 91 days. - Such short-term deposits shall be held in the name of the Scheme. - The Scheme shall not park more than 15% of its net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee. - The Scheme shall not park more than 10% of its net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries. - The Scheme shall not park funds in short term deposit of a bank which has invested in the Scheme. The Boards of Trustee / AMC shall ensure that the bank in which the Scheme has short term deposit do not invest in the Scheme until the Scheme has short
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	term deposit with such bank. The AMC shall not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks. The above provisions will not apply to term deposits placed as margins for trading in cash market. 10) The Scheme shall not make any investment in a Fund of Funds scheme. The Scheme will comply with the relevant regulatory investment limits applicable to the investments of mutual funds from time to time. The Trustee may alter the above restrictions from time to time to the extent that changes in the relevant Regulations may allow and/or as deemed fit in the general interest of the Unitholders. All investment restrictions shall be applicable at the time of making the investment. There are no internal norms vis-à-vis limiting exposure to a particular scrip or sector, etc. apart from the aforementioned investment restrictions. (Consolidated Std. Obs. 19) (Std. obs. 13)			
What are the Investment Strategies? (Consolidated Std. Obs. 28) (Std. obs. 7)	The Scheme is a passively managed Fund of Fund which will employ an investment objective to generate returns that are linked to the returns generated by the underlying ETF, i.e. Choice Gold ETF. Accordingly, the Scheme may buy/sell the units of Choice Gold ETF either directly with the Fund or through the secondary market on the Stock Exchange(s). The Scheme will remain invested in the underlying scheme regardless of the prevailing gold price or future outlook for this asset class. The Scheme will invest at least 95% of its total assets in Choice Gold ETF and it may hold up to 5% of their total assets in money market securities. The AMC shall endeavor that the returns of the Scheme shall correspond with that of Choice Gold ETF. (Consolidated Std. Obs. 27)			
Who Manages the Scheme (Consolidated Std. Obs. 33) (Std. obs. 10)	Name	Age / Qualification	Brief Experience	Other schemes managed / co-managed

	Mr. Rochan Pattnayak	47 M.B.A. (Indian School of Business, Hyderabad)	Mr. Rochan Pattnayak has over 15 years of work experience in the financial services industry. Please find below brief details of his experience: 1. 2020-2024: Head of Institutional Research – Choice Equity Broking. 2. 2019-2020: Fund Manager – Quant Capital Finance & Investments Private Limited 3. 2017-2019: Sr. Investment Analyst - Edelweiss Asset Management 4. 2011-2016: Research Analyst – Indus Equity Advisors 5. 2008-2010: Trading Analyst – Wolverine Equities & Markets UK	Choice Gold ETF
Where will the scheme invest? (Consolidated Std. Obs. 29) (Std. obs. 15)	The corpus of the Scheme will be invested in the units of Choice Gold ETF. Subject to the SEBI MF Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities / instruments : 1) Units of Choice Gold ETF 2) Reverse Repo and/or Tri-Party Repo on Government Securities and/or Treasury bills 3) Cash & Cash Equivalents which include Government Securities, T-bills and Repo on Government Securities having residual maturity of less than 91 days. 4) Money Market Instruments which include commercial papers, commercial bills, treasury bills, Government Securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time to meet the liquidity requirements. 5) Units of money market / liquid mutual fund schemes/ Overnight Schemes, subject to requisite regulatory guidelines. 6) Any other securities / instruments as may be permitted by SEBI from time to time, subject to requisite regulatory approvals, if any. The securities mentioned above could be privately placed, secured, unsecured and of any maturity. The securities may be acquired through secondary market operations, private placement, rights offers or negotiated deals.			

	• Pending deployment of funds of the Scheme in securities in terms of the investment objective of the Scheme, the AMC may park the funds of the Scheme in short term deposits of scheduled commercial banks, subject to the guidelines mentioned under clause 12.16 of the SEBI Master Circular dated June 27, 2024. The AMC shall not charge any investment management and advisory fees for parking of funds in such short term deposits of scheduled commercial banks for the scheme.
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